

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA,
IN**

Original Application No. 187/2024/EZ

IN THE MATTER OF:

Dilip Kumar Pradhan & Anr. ...

Applicant(s)

Versus

State of Odisha & Ors. ...

Respondent(s)

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, KOLKATA**

ORIGINAL APPLICATION NO. 187 OF 2024 (EZ)

IN THE MATTER OF:

Dilip Kumar Pradhan & Anr. ...

Applicant(s)

Versus

State of Odisha & Ors. ...

Respondent(s)

**COUNTER AFFIDAVIT ON BEHALF OF THE UNION OF INDIA,
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE
CHANGE, NEW DELHI (RESPONDENT NO. 2).**

IT IS MOST RESPECTFULLY SHOWETH:

I, Dr Timir Haran Mahato, S/o Shri P.C Mahato, aged about 50 years, working as Scientist 'E' at Regional Office, Bhubaneswar of the Ministry of Environment, Forest and Climate Change ('MoEF&CC', for short) at A/3, Chandrashekharpur, Bhubaneswar - 751023 do hereby solemnly affirm and state as follows:

1. That all averments made in the application, except those that are expressly admitted hereunder may be treated as denied.
2. That the present Original Application No. 187/2024/EZ has been filed seeking directions on alleged violations of forest-related regulations. The application challenges the illegal transfer of 54.20 acres (21.9360 hectares) of forest land in Kosala village, Angul district, Odisha, by IDCO to NALCO for the purpose of constructing a Rehabilitation & Resettlement (R&R) colony, allegedly without due compliance with the Forest (Conservation) Act, 1980.

Timir Haran Mahato


B.K. NAYAK
NOTARY
CUTTACK TOWN
Regd. No. ON-29/03

3. That the 'land' is a subject matter of the State Government. The forest areas and the legal boundaries thereof are determined and maintained by the concerned State Government. That being the repository of land records, the State Government has the primary responsibility to determine the status of any parcel of land, giving due regard to gazette notifications, provisions under State and Central Acts and concerned judgments and directions of the Hon'ble Supreme Court.
4. That, prior approval of the Central Government under Section 2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 is required for carrying out any non-forest activity on forest land. Any contravention of the above provision would amount to a violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and attract the penal provisions as specified under Section 3A and 3B of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.
5. That, regarding the issue of encroachment on revenue forest land, it is submitted that the Protection of these lands are the responsibility of the Revenue Department of the State. The necessary actions to remove encroachments are taken by the State Government as per the provisions under various acts prevailing in the State (Orissa Prevention of Land Encroachment Act, 1972).

STATEMENT OF FACTS

6. That, to ascertain the correct position of the matter, the MoEF&CC Regional Office at Bhubaneswar, vide its letter dated 03.10.2024 and reminder letter dated 16.05.2025, sought a factual status report from the Government of Odisha. However, till the last date of hearing, i.e., 20.05.2025, the State Government could not provide any information in this regard, so the counter affidavit could not be filed on time.


B.K. NAYAK
NOTARY
CUTTACK TOWN
Regd. No.ON-29/03

Limier Harshan Mahapatra

Subsequently, a letter dated 23.05.2025 was again sent to the State Government, in response to which this office received a factual report from the Divisional Forest Officer, Angul Division, vide Letter No. 4482 dated 28.05.2025. Copies of the letters dated 03.10.2024, 16.05.2025, and 23.05.2025 are annexed herewith as **Annexure-R/1 (Series)**. A copy of the letter dated 28.05.2025 received from the DFO, Angul is annexed herewith as **Annexure-R/2**. Again, vide letter dated 30.05.2025 of Regional Office, Ministry of Environment, Forest and Climate Change, Bhubaneswar some further information was sought which was provided by DFO, Angul, annexed herewith as **Annexure-R/3**.

7. That in respect the land in question in the said matter, the answering Respondent states that as per available records of this office, no forest diversion proposal for 54.20 Ac. (21.9360 ha) of forest land for establishment of rehabilitation and resettlement colony of NALCO in village Kosala under Chhendipada Tahasil of Angul District by IDCO has been received from the State Govt.
8. That in reply to the averments made in **Para 1-2**, the answering Respondent has no comments to offer.
9. That in reply to the averments made in **Para 3-4**, the answering Respondent No. 2 i.e. MoEF&CC states that it is a matter pertaining to records of State Government so the answering Respondent has no comments to offer.


B.K. NAYAK
NOTARY
CUTTACK TOWN
Regd. No.ON-29/03

Tinir Kuntan Malab

Matter of Record:

10. That in response to the averments made in **Para 5**, as per the information provided by the DFO, Angul, it is stated that that land in question is at a distance of 272 meter. from the boundary of the Kosala Reserve Forest. So, it is clear from the report of the DFO, Angul that the said plot is not contiguous to the Kosala Reserve Forest.
11. That in reply to the averments made in **Para 6**, the answering Respondent submits that as per information received from state DFO, Angul, there were cashew plantation and mango trees in this land in question.
12. That in reply to the averments made in **Para 7**, as per the information provided by the DFO, the land in question is not functional anymore for movement of elephant.
13. That in reply to the averments made in **Para 8-9**, it is a matter pertaining to records of State Government so the answering Respondent has no comments to offer.
14. That in reply to the averments made in **Para 10-15**, the kism of land has been changed from Chhota Jungle to Puratan Patita vide RR Case No. 25244/1971. The status of the proposed plots as on 25.10.1980 was Puratan Patita. Hence change of kism from forest to non-forest has been prior to 1980. As per the information of DFO, there has been cashew plantation done in the said piece of land.
15. That in reply to the averments made in **Para 16**, it is a matter pertaining to records of State Government so the answering Respondent has no comments to offer.
16. That in reply to the averments made in **Para 17-25**, the answering respondent respectfully submits that if the land in question is a forest


B.K. NAYAK
NOTARY
CUTTACK TOWN
Regd. No.ON-29/03

Umeshwaran Mahapatra

land, then in accordance with Section 2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 (Forest Conservation Act, 1980), any non-forest activity - including the establishment of a rehabilitation and resettlement colony - requires the prior approval of the Central Government. As per the information provided by the DFO, Angul, the land in question is not a notified Reserve Forest or Protected Forest. It is not included in the list of forest as per DLC (District Level Committee). The Kissam of the jungle has been changed from Chhota Jungle to Puratan Patita vide RP Case No. 25244/1971 (prior to 1980). Plantation of cashew has been done in the past in the aforesaid land. As per the information provided by DFO, Angul the plot in question is located approximately 272 meters from the boundary of the Kosala Reserve Forest and is not contiguous to the Kosala Reserve Forest.

17. That the submissions made in the preceding Paras may be read as part of reply to the grounds and the same are not repeated for the sake of brevity.
18. It is humbly submitted that due to delay in receipt of information from the State Govt. the answering respondent was unable file its affidavit. The answering respondent sincerely regrets and tenders an apology before this Hon'ble Tribunal. It is submitted that there was no intention to disregard the directions of this Hon'ble Tribunal or to delay the proceedings in any manner.

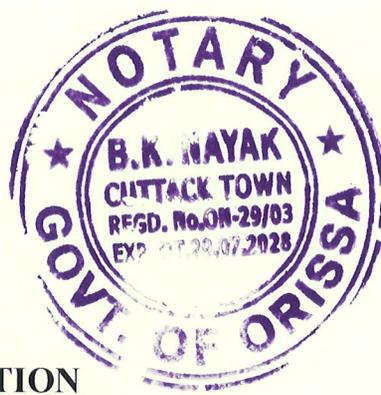
Place:

Dated:

Timir Haran Mahato
DEPONENT


B.K. NAYAK
NOTARY
CUTTACK TOWN
Regd. No.ON-29/07

(डॉ. तिमिर हरण महतो)
(DR. TIMIR HARAN MAHATO)
वैज्ञानिक 'ई' /SCIENTIST "E"
भारत सरकार/Govt. of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Env. Forest & CC
क्षेत्रीय कार्यालय, भुवनेश्वर/Regional Office, Bhubaneswar



VERIFICATION

I, the above-named Deponent, do hereby solemnly affirm and state as under:

1. That I am the petitioner and I have also affirmed the affidavit on behalf of the MoEF&CC, being the Respondent No. 2 in the above-mentioned matter and such I am well conversant with the facts and circumstances of the case and also competent to depose to the same.
2. That I state that the contents of my above affidavit from para 1 to 25 are true and correct to my knowledge and belief which I verily believe to be true. No part of the same is false and nothing has been concealed there from.

Place:

Dated

Handwritten marks: a red dash and a red 'G'.

Timir Haran Mahato

DEPONENT

(डॉ. तिमिर हरण महतो)
 (DR. TIMIR HARAN MAHATO)
 वैज्ञानिक 'ई' /SCIENTIST 'E'
 भारत सरकार/Govt. of India
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 Min. of Env. Forest & CC
 क्षेत्रीय कार्यालय, पुदुचेर/Regional Office, Puducherry



The deponent being identified by self Adv/Clerk swears on oath solemnly affirms before me on dt. 20/06/2025 that the facts stated above are true to his/her knowledge.

M. Meena
 Notary for Cuttack Town
 Govt. of Orissa
 Regn. No. ON-29/03

COURT CASE-MOST URGENT



भारत सरकार / Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, भुवनेश्वर / Regional Office, Bhubaneswar
ए ३, चंद्रसेखरपुर / A/3, Chandrasekharpur
भुवनेश्वर - ७५१ ०२३ / Bhubaneswar - 751 023



Telephone: 0674 - 2301213, 2301248, 2302452, 2302453. E-mail: roez.bsr-mef@nic.in

File No. 8(33)392/2024-FCE

Date 03.10.2024

To

The Additional Chief Secretary,
Forest & Environment Department,
Government of Odisha,
Bhubaneswar -751001

Sub: Original Application No. 187/2024/EZ, filed by Dilip Kumar Pradhan & Another against the State of Odisha and Others.-REG

Sir,

With reference to the subject cited above I am directed to state that the Ministry is to file an affidavit in the Original Application No. 187/2024/EZ, filed by Dilip Kumar Pradhan & Another against the State of Odisha and Others before the Hon'ble National Green Tribunal, Kolkata, EZ. In this regard the factual information pertaining to the status of the land & other related issues referred to in the writ petition may please be provided to this office. The copy of the petition is enclosed herewith for your kind reference.

It is therefore requested to kindly provide information pertaining to the averments made by the applicant in the petition for preparation of the counter affidavit, by this office at the earliest.

Yours faithfully,

Padma Mahanti

Encl: As above

(Padma Mahanti)
Deputy Inspector General of Forests(C)

COURT CASE-MOST URGENT



भारत सरकार / Government of India
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / Ministry of Environment, Forest & Climate Change
 क्षेत्रीय कार्यालय, भुवनेश्वर / Regional Office, Bhubaneswar
 ए ३, चंद्रसेखरपुर / A/3, Chandrasekharpur
 भुवनेश्वर - ७५१ ०२३ / Bhubaneswar - 751 023



Telephone: 0674 - 2301213, 2301248, 2302452, 2302453. E-mail: roez.bsr-mef@nic.in

File No. 8(33)392/2024-FCE

Date 03.10.2024

To

The Principal Chief Conservator of Forests & HOFF,
 Forest Department,
 Government of Odisha.
 Aranya Bhawan, Chandrasekharpur, Bhubaneswar
 Email: pccfodisha@gmail.com & nodal.pccfodisha@gmail.com

Sub: Original Application No. 187/2024/EZ, filed by Dilip Kumar Pradhan & Another against the State of Odisha and Others.-REG

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Yours faithfully,

Padma Mahanti

(Padma Mahanti)

Deputy Inspector General of Forests(C)

Encl: As above

Copy to:

1. **Divisional Forest Officer**, Angul, at/Po- Amalapada, Angul, Odisha 759122, Email- dfo.angul@odisha.gov.in, with a request to provide information pertaining to the averments made by the applicant in the petition for preparation of the counter affidavit



भारत सरकार / Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / Ministry of Environment, Forest and Climate Change
एकीकृत क्षेत्रीय कार्यालय / Integrated Regional Office
ए/3, चंद्रशेखरपुर / A/3, Chandrasekharpur
भुवनेश्वर - 751 023, ओडिशा / Bhubaneswar - 751 023, Odisha



Telephone: 0674 - 2301213, 2302432, 2301248, 2302452, 2302453. E-mail: roez.bsr-mef@nic.in

File No. 8(33)392/2024-FCE

Date 16.05.2025

To

The Additional Chief Secretary,
Department of Forests, Environment and Climate Change Government of
Odisha,
Bhubaneswar - 751001

Sub: Reminder in OA No. 187/2024 (EZ) – Dilip Kumar Pradhan & Another vs State of Odisha & Others before the Hon'ble NGT, Kolkata, Eastern Zone.

Ref: This Office earlier letter no. 8(33)392/2024-FCE dated 03.10.2024.

Sir / Madam,

With reference to the subject cited above I am directed to state that the Ministry has to file an affidavit in the OA No. 187/2024/EZ Dilip Kumar Pradhan & Another vs State of Odisha & Others before the Hon'ble NGT, Kolkata, Eastern Zone before 20th May, 2025. The factual information pertaining to the status of the land & other related issues has been sought vide letter dated 03.10.2024, which is awaited. The copy of the letter is enclosed herewith for your kind reference.

Considering the urgency in the matter it is requested to provide the information at the earliest so that affidavit can be filed before 20.05.2025.

Encl: As above.

Yours faithfully,


(G.C. Tira)

Section Officer.



भारत सरकार / Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, भुवनेश्वर / Regional Office, Bhubaneswar
ए ३, चंद्रसेखरपुर / A/3, Chandrasekharpur
भुवनेश्वर - ७५१ ०२३ / Bhubaneswar - 751 023



Telephone: 0674 - 2301213, 2301248, 2302452, 2302453. E-mail: roez.bsr-mef@nic.in

File No. 8(33)392/2024-FCE

Date 16.05.2025

To

The Principal Chief Conservator of Forests & HOFF,
Forest Department,
Government of Odisha.
Aranya Bhawan, Chandrasekharpur, Bhubaneswar
Email: pccfodisha@gmail.com & nodal.pccfodisha@gmail.com

Sub: Reminder in OA No. 187/2024 (EZ) – Dilip Kumar Pradhan & Another vs State of Odisha & Others before the Hon'ble NGT, Kolkata, Eastern Zone.

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Yours faithfully,


(G.C. Tiria)

Section Officer.

Encl: As above.

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1. **The Divisional Forest Officer, Angul, At/Po- Amalapada, Angul, Odisha 759122, Email- dfo.angul@odisha.gov.in**, with a request to provide information pertaining to the averments made by the applicant in the petition for preparation of the counter affidavit.



भारत सरकार / Government of India

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / Ministry of Environment, Forest & Climate Change

क्षेत्रीय कार्यालय, भुवनेश्वर / Regional Office, Bhubaneswar

ए/३, चंद्रसेखरपुर / A/3, Chandrasekharpur

भुवनेश्वर - ७५१ ०२३ / Bhubaneswar - 751 023



207

आजादी का
अमृत महोत्सव



Telephone: 0674 - 2301213, 2301248, 2302452, 2302453. E-mail: roez.bsr-mef@nic.in

F. No. 8(33)392/2024-FCE

23rd May, 2025

To

The PCCF & HoFF,
State Forest Department,
Government of Odisha, Aranya Bhawan,
Chandrasekharpur, Bhubaneswar- 751 023

Sub: OA No. 187/2024 (EZ) - Dilip Kumar Pradhan & Another vs State of Odisha & Others
before the Hon'ble NGT, Kolkata, Eastern Zone - reg.

Ref: This Office letter No. 8(33)392/2024-FCE dated 03.10.2024 and 16.05.2025.

Sir,

With subject and reference cited above, I am directed to inform that the Ministry has to file an affidavit in the OA No. 187/2024/EZ in the matter of Dilip Kumar Pradhan & Another vs State of Odisha & Others before the Hon'ble NGT, Kolkata, Eastern Zone before 20.05.2025. However, the affidavit could not be filed due to non-receipt of the desired information from the State Govt. even after repeated reminders.

In the meantime, the Hon'ble NGT has passed an Order dated 20.05.2025 in the OA No. 187/2024/EZ (copy enclosed) stating that "*despite repeated opportunities granted, no response has been filed on behalf of respondent 2 i.e., Ministry of Environment, Forest and Climate Change. This is very unfortunate particularly when first opportunity was granted on 11.09.2024 and more than 8 months have passed but no response has been filed. We find no reason as to why the response could not have been filed by respondent 2 (MoEF&CC) for such a long period*". Further, respondent 2, i.e. MoEF&CC is allowed one month and no more time to file response subject to payment of cost of Rs.10,000/- which shall be deposited with Registrar, Eastern Zonal Bench at Kolkata before next date i.e. 29.07.2025.

It is therefore, requested to furnish the factual information pertaining to the status of the land & other related issues, so that affidavit can be filed before the next date.

This may be treated as **Most Urgent**.

Encl: As above.

Yours faithfully,

Padma Mahanti

(Dr. Padma Mahanti)

Dy. Inspector General of Forests (Central)

Copy to: The DFO, Angul, At/PO: Amalapada, Dist-Angul, Odisha - 759122 with a request to provide information pertaining to the averments made by the applicant in the petition for preparation of the counter affidavit.

Padma Mahanti

Dy. Inspector General of Forests (Central)

OFFICE OF THE DIVISIONAL FOREST OFFICER: ANGUL DIVISION: ANGULLetter No. 4482 /65/DRP/2025/Dated. 28.05.2025

To

Dr. Padma Mahanti,
Dy. Inspector General of Forests (Central),
Regional Office, Bhubaneswar, MoEF & CC, Govt. of India.

Sub: - O.A. No. 187/2024 (EZ)-Dilip Kumar Pradhan & Another Vrs. State of Odisha &
Others before the Hon'ble NGT, Kolkata, Eastern Zone – reg.

Ref: - Your letter No. 8(33)392/2024-FCE dt. 23.05.2025.

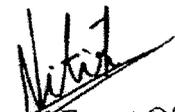
Madam,

With reference to the above letter on the captioned subject, please be informed that a detailed factual report on the aforementioned matter is enclosed herewith on a separate sheet.

This is for favour of your kind information and necessary action.

Encl:- As above.

Yours faithfully,


Divisional Forest Officer
Angul Division

MINUTES OF THE MEETING HELD ON 05.05.2025 AT 11:00 A.M. IN THE OFFICE CHAMBER OF THE COLLECTOR & DISTRICT MAGISTRATE, ANGUL TO RESOLVE ISSUES RELATING TO THE R&R SITE AT KOSALA FOR UTKAL-E COAL MINE OF NALCO

A meeting was held on 05.05.2025 at 11:00 A.M. in the Office Chamber of the Collector & District Magistrate, Angul to discuss issues relating to the R&R Site at Kosala village in connection with the Utkal-E Coal Mining Project of NALCO. The meeting was convened under the initiative of the district administration at the request of NALCO to arrive at a resolution in the mutual interest of project implementation and the local community's welfare.

The meeting was attended by the ADM-cum-PD(R&R), Angul; Sub-Collector, Angul; Tahasildar, Chhendipada; Land Acquisition Officer (General), Angul; Executive Director, NALCO and its other officers.

It was noted that although the land had been allotted to IDCO in 2006 for R&R purposes, possession had not been secured. Nearly 10,000 cashew trees are being cultivated at the site by residents of Kosala as per the report of the Tahsildar, Chhendipada. These trees have become a primary source of income for around 1,000 families, with proceeds from the cashew harvests supporting both individual livelihoods and village-level developmental activities. Hence the development of an R&R Colony at the site without compensation is being vehemently opposed by the villagers.

It was jointly acknowledged that while the land is not a private one and is allotted for R&R, the continued presence of the cashew trees and their use by the villagers over the years has contributed meaningfully to their daily sustenance and social welfare. In light of this, and keeping in view the mutual interest of all stakeholders, the need for a suitable compensatory measure was discussed.

Accordingly, it was proposed by the Administration that an ex gratia payment of ₹1.5 crores may be extended by NALCO as a goodwill measure to the 1,000 families (approximately) of village Kosala. This decision was taken in recognition of the villagers long-standing involvement with the land, ensuring their

economic well being and to facilitate the timely development of the R&R site. The disbursement will be made in consultation with the villagers, ensuring transparency and inclusion in identifying the families involved in the planting, upkeep, and harvesting of the cashew trees.

It was clarified that this arrangement is specific to the present case and will not serve as a precedent for other projects. The meeting concluded with a decision to expedite further steps towards the development of the R&R site, Kosala without any further delay.

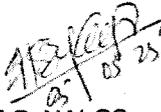
Finally, the meeting ended with vote of thanks to the Chair.


Asst. Collector,
R&R Angul.


Tahasildar, Chhendipada


Sub-Collector, Angul


LAO(G), Angul

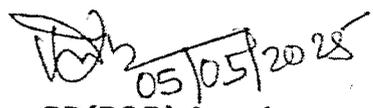

E.D, NALCO


ADM-cum-PD(R&R),
Angul


Collector & District Magistrate,
Angul

Memo No. 185 Dt. 05.05.2025

Copy forwarded to the ADM-cum-PD(R&R), Angul/ Sub-Collector, Angul/ Tahasildar, Chhendipada/ Land Acquisition Officer, General/E.D, NALCO for information and necessary action.


ADM-cum-PD(R&R), Angul

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

ORIGINAL APPLICATION NO. 187/2024 EZ

Dillip Kumar Pradhan & another Applicants

VERSUS

State of Odisha & others Respondents.

**COUNTER AFFIDAVIT FILED BY THE
RESPONDENT NO. 3 & 4**

I, Nitish Kumar, aged about 37 years, Son of Meharpal Singh, at present serving as the Divisional Forest Officer (Territorial), Angul, At/P.O/Dist.-Angul, do hereby solemnly affirm and state as follows:-

1. That, I am the Respondent No.6, in the Original Application and competent in my official capacity to swear this Affidavit.
2. That, I have been authorized to file counter affidavit on behalf of Respondent No.1, in the Original Application, i.e. the Additional Chief Secretary, FE & CC Department, Govt. of Odisha.
3. That, I have gone through the Original Application as well as the documents annexed thereto and understood the contents thereof. I am acquainted with the facts of this case on the basis of official records.

4. That, in reply to the averments made in para-1 & 2 of the Original Application, the deponent has no comments to offer.

5. That, in reply to the averments made in para-3 of the Original Application, it is humbly submitted that, the present Case is filed challenging the transfer of Ac.54.20 dec. of Govt. land in question for Establishment of Rehabilitation and Resettlement Colony by National Aluminum Company Ltd. (NALCO) in village Kosala under Chhendipada Tahasil. Infact, the area of Ac. 54.20 Govt. Land does not comes under the record and administrative jurisdiction of Forest Department, Angul. As the area comes under Revenue Department, the deponent has no comments to offer other than matters in discussion and as per records.

2 6. That, in reply to the averments made in para-4, it is submitted that the land in question which has been mentioned as “ It has been intimated by Additional District Magistrate, Angul that 90% of the requisitioned area covers thick forest growth and is under the control of villagers of Kosala”, the deponent has no comments to give. As the above statement, no available records are available and the said land is under the control of revenue department since the kizam of land has been changed from *chotta jungle* to *puratan patita* vide RP Case No. 25244/1971.

7. That, in reply to the averments made in para-5, it is submitted that land in question area of Ac. 54.20 Govt. Land is

revenue land and is distance from Kosala RF which is not functional anymore for movement of elephant.

8. That , in reply to the averments made in para-6, it is submitted that the land in question has always been part of revenue department before the FCA,1980 came into force.

9. That, in reply to the averments made in para-7, it is humbly submitted that the land in question is not an elephant corridor and has never been notified. That during the time of sanction of lease there was sporadic spatial movement of elephant herd.

Copy of the Report of DFO, Angul vide Letter
No.8946 dtd.12.11.2024 is enclosed herewith as
Annexure-A/6.

10. That, in reply to the averments made in para-8, it is to mention here that the land in question and people supposedly protecting the reserve forest is not true as per the official record as the said patch of land is cultivated by the people of Kosala for production of cashew.

11. That, in reply to the averments made in para-9 to 24, the land Ac.54.20 dec. of Govt. land in question for Establishment of Rehabilitation and Resettlement Colony by National Aluminum Company Ltd. (NALCO) in village Kosala under Chhendipada Tahasil has had a conversion of kissam from chota jungle to puratan patita vide RP Case No. 25244/1971. There after, vide the virtue of case hearing no.612 of 1984, mutation of the said land was carried out.

That, it was requested by the Tahasildar, Chhendipada vide letter No. 2660 dt.20.11.2009 & 2729 dated 28.10.2010 for submission of D.L.C Report over the land schedule in question at village Kosala that whether the applied plots are coming under DLC (District Level Committee) report on forest point of view.

Copy of letter No.2729 dated 28.10.2010 is enclosed herewith as **Annexure- B/6.**

In reply by the then DFO,Angul it was intimated that with exception of Plot No. 261 under Khata No.01 of Villge Nandichhod @ Gopibalavpur, the other plots are not mentioned in DLC Report.

Copy of letter No.7496 dated 09.11.2010 of DFO, Angul is enclosed herewith as **Annexure-C/6.**

That, the allegation made by petitioner that the land has been changed from Chotta Jungle to Puratan Patita by the virtue of the mentioned case, hence question of FCA,1980 does not arise. In this connection, it may be stated here that as per record available with revenue department verification of Khata No.1 of village Kosala it reveals that Plot No. 6,9,10,12,& 76 were Chhota Jungle as per Sabik Record and the above plots have been changed to Puratan Patita vide RP Case No. 25244/1971 by the then Tahasildar, Chhendipada which is much prior to Forest Conservation Act,1980 came into force. The status of the proposed plots as on 25.10.1980 was Puratan Patita and the mutation proceeding Vide Mutation Case No.612 of 1984 is initiated only to implement the order passed in R.P No.25244 of 1971.

3 ,

That, the allegations made by the petitioners that, the order of granting lease to the individuals were cancelled by the Sub-Collector-cum-appellate Authority by stating that, by the time Forest Conservation Act, 1980 came into force on 25.10.1980, the land continued as forest land and hence could not be put to non-forest use without approval of Central Government, is not true because during the appeal proceeding against the lease cases the then Sub-Collector failed to appreciate the fact that, the suit land was changed to Puratan Patita Kisam land in the year, 1971 in R.P Case No. 25244/1971 which is much before the commencement of Forest Conservation Act, 1980 and continued to stand in that same classifications.

The Govt. in R& DM Department G.O. No. 46814/R&DM dated, 18.11.2010 has clarified the procedure for diversion of forest land for non-forest use should be followed in respect of lands recorded in non-forest Kisam with a note of Sabik Kisam Jungle in the record of Rights finally published after 25.10.1980 i.e the date on which the Forest(Conservation) Act, 1980 came into force.

Copy of Letter No. 46814/R&DM dated, 18.11.2010 is enclosed herewith as Annexure-D/6

From the Sabik ROR Khata No.1 of village Kosala, it is revealed that the Kisam of all Plots of the said khata have been changed to "Puratan Patita" during the year 1971 as per RP Case No. 25244 of 1971 and there is no note of Sabik Kisam found in the remark note of ROR. As such, as on 25.10.1980, the Kisam of the proposed plots were Puratan Patita.

12. In view of above and as per the above Govt. G.O. No. 46814/R&DM dated, 18.11.2010, no forest diversion proposal is required as it was non-forest Kism land since the year 1971. From the above narrated fact, it is revealed that the Land in question which has been sanctioned in favour of IDCO was not forest Kism of land.

13. That, the deponent craves the leave of the Hon'ble Court to file fresh affidavit, if required in the interest of the lies.

14. That, the facts stated above are true to the best of my knowledge and belief and based on the official records.

Identified by

DEPONENT

Advocate

CERTIFICATE

Certified that cartridge papers are not available.

Cuttack

Date: . . .2025. ADVOCATE

VERIFICATION

I, Shri Nitish Kumar, aged about 37 years, Son of Meharpal Singh, at present serving as the Divisional Forest Officer(Territorial), Angul, At/P.O/Dist.-Angul do hereby verify and state that the facts stated above in the affidavit are all based on official records and I signed on this verification being present in the office of my Advocate at Cuttack, on this the day of April, 2025.

VERIFICANT

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

ORIGINAL APPLICATION NO. 187/2024 EZ

Dillip Kumar Pradhan & another Applicants

VERSUS

State of Odisha & others Respondents.

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By the Respondent No. 1 and 6 through

Place: Cuttack.

Date: . . .2025.

ADVOCATE

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

ORIGINAL APPLICATION NO. 187/2024 EZ

Dillip Kumar Pradhan & another Applicants

VERSUS

State of Odisha & others Respondents.

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8/11/24

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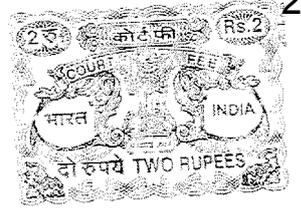
By the Respondent No. 3 through

Place: Cuttack.

Date: 18. 11. 2024.



ADVOCATE



BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA

ORIGINAL APPLICATION NO. 187/2024 EZ

Dillip Kumar Pradhan & another Applicants

VERSUS

State of Odisha & others Respondents.

COUNTER AFFIDAVIT FILED BY THE
RESPONDENT NO. 3.



I, Md.Abdaal Akhtar, aged about 32 years, Son of M. Akhtar, at present serving as the Collector & District Magistrate, Angul, At/P.O/Dist.-Angul, do hereby solemnly affirm and state as follows:-

1. That, I am the Respondent No.3, in the Original Application and competent in my official capacity to swear this Affidavit .
2. That, I have gone through the Original Application as well as the documents annexed thereto and understood the contents thereof. I am acquainted with the facts of this case on the basis of official records.
3. That, in reply to the averments made in para-1 & 2 of the Original Application, the deponent has no comments to offer.

18/12

Collector & District Magistrate
Angul

4. That, in reply to the averments made in para-3 of the Original Application, it is humbly submitted that, the present Case is filed challenging the transfer of Ac.54.20 dec. of Govt. land in question for Establishment of Rehabilitation and Resettlement Colony by National Aluminum Company Ltd. (NALCO) in village Kosala under Chhendipada Tahasil. It is a fact that requisition in Form No.I for an area of Ac. 54.20 Govt. Land on the following land schedule has been applied by the Chief General Manager (P&A) IDCO, Bhubaneswar for the purpose of construction of Rehabilitation and Resettlement Colony of the displaced families.



Land Schedule:

Sl.No.	Name of Mouza	Kahata No.	Plot No.	Kisam	Area in Ha.	Name of the Tenant
1	Kosala	1389	19(p)	KajuBagayat	4.8563	Govt. of Odisha (Rakhita Khata)
2		1389	29	KajuBagayat	1.3500	Govt. of Odisha (Rakhita Khata)
3		1389	33	KajuBagayat	3.5500	Govt. of Odisha (Rakhita Khata)
4		1389	35(p)	KajuBagayat	7.3257	Govt. of Odisha (Rakhita Khata)
5		1389	39	KajuBagayat	2.5000	Govt. of Odisha (Rakhita Khata)
6		1391	23	Patita	0.0810	Govt. of Odisha (AabadaJogyAnabadi Khata)
7		1391	24	Patita	0.1400	Govt. of Odisha (AabadaJogyAnabadi Khata)
8		1391	25	Patita	0.2430	Govt. of Odisha (AabadaJogyAnabadi Khata)
9		1391	26	Patita	0.5450	Govt. of Odisha (AabadaJogy)

Collector & District Magistrate
Angul

Adv

						Anabadi Khata)
10		1391	27	Patita	0.2750	Govt. of Odisha (AabadaJogy Anabadi Khata)
11		1391	28	Patita	0.1000	Govt. of Odisha (Aabada Jogy Anabadi Khata)
12		1391	32	Patita	0.9700	Govt. of Odisha (Aabada Jogy Anabadi Khata)
					Ha.21.93 60 or Ac.54.20	

It is a fact that as per the proceeding of Sub-Committee Meeting of Rehabilitation and Periphery Development Advisory Committee held on 13.10.2008 and on visit of members of Sub-Committee dated 4.10.2008, the site has been selected at village Kosala for construction of R&R Colony on the above land schedule.

Copy of proceeding dated 13.10.2008 is enclosed herewith as Annexure-A/ 3.

The site selected at village Kosala has also been approved in the 2nd RPDAC Meeting for Utkal-E Coal Block held on dated 07.2.2011.

Copy of the Minutes of Rehabilitation and Periphery Development Advisory Committee meeting is enclosed herewith at Annexure- B/3.



Collector & District Magistrate
Angul

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Accordingly, the lease proposal was initiated and IDCO has submitted alienation proposal to the Tahasildar, Chhendipada on dated 01.6.2009.

5. That, in reply to the averments made in paragraph No.4 & 6 of the Original Application, the Divisional Forest Officer, Angul Division was requested by the Tahasildar, Chhendipada vide letter No. 2660 dated 20.11.2009 for enumeration & valuation of tree growths over the land schedule in question at village Kosala that whether the applied plots are coming under DLC (District Level Committee) report on forest point of view vide letter No.2729 Dtd.28.10.2010

Copy of letter No.2729 dated 28.10.2010 is enclosed herewith as **Annexure- C/3**

Further a joint field verification was made on dated 15.5.2010 by the Horticulture Department Angul on valuation of fruit bearing trees in Kosala village over the land in question. Also a joint field verification has been conducted on 4.3.2010 for tree enumeration by the joint team as per letter No. 571 dated 2.3.2010 of Tahasildar, Chhendipada.

Copy of joint field verification made on dated 15.5.2010 of Horticulture Official Angul vide his Letter No. 430 dated 17.5.2010 and joint



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Collector & District Magistrate
Angul

team held on 04.3.2010 are enclosed herewith as
Annexure- D/3 series.

6. That, in reply to the averments made in Para-7 of the Original Application, it is humbly submitted that, As per the averments made in this Para and as per the kind observation of Hon'ble NGT vide order dated 11.9.2024 in para-6, the Divisional Forest Officer,(T) Angul has submitted that the land in question was not an elephant pathway at the time of sanction of lease.

Copy of the Report of DFO, Angul vide Letter No.8946 dtd.12.11.2024 is enclosed herewith as
Annexure-E/3.

7. That, in reply to the averments made in Para-.8 to 25 of the Original Application, it is submitted herewith that, as per Valuation of tree growth over the land in question, the MD, OSCDC (Orissa State Cashew Development Corporation) has requested to IDCO Authorities to deposit the compensation claim towards cost of 4636 nos. of cashew tress to be removed from Cashew Plantation amounting to Rs.46, 17,125/- vide letter No. 5458 dated 12.8.2010. The MD, Orissa State Cashew Development Corporation has also issued clearance and NOC for relinquishment of land for cashew plantation vide letter No. 5455 dated 12.8.2010.



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Adv

Collector & District Magistrate
Angul.

Before grant of lease to IDCO, a clearance was taken from the DFO, Angul whether the applied plots for the R&R Colony at Kosala are coming under DLC Report. DFO has reported that the applied plots are not coming under DLC report on forest point of view.

Copy of letter No.7496 dated 09.11.2010 of DFO, Angul is enclosed herewith as **Annexure-F/3**.

After verification of land records for the land in question measuring an area of Ac.54.20 dec. in village Kosala it is found that the Kisan has been re-classified from Chhota Jungle to Puratan Patita vide RP case No. 25244/1971.

The cost of cashew trees amounting to Rs. 46,17,125/- has been deposited by IDCO and lease of non-forest Govt. land measuring an area of Ac.54.20 dec. in village Kosala has been processed for sanction in favour of IDCO on lease basis for the proposed R&R Colony by NALCO.

After relinquishment of the above Govt. land from the Orissa State Cashew Development Corporation Ltd, the lease case record was processed by the then Tahasildar, Chhendipada for sanction of lease in favour of IDCO.

Besides, the cost of existing cashew plantation was enumerated and the Govt. dues were deposited



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Collector & District Magistrate
Angul

with OSCDC by IDCO. The Lease Case record has been dealt with as per Orissa Govt. Land Settlement Act, 1962 and Orissa Govt. Land Settlement Rules, 1983.

Taking into consideration of the kizam of the land in Hal Khata which are leasable kizam and the kizam of the land were UJJ (Urnata Jojana Jogya) and Patita at the time of sanction of lease which can be granted lease as per the State Govt. guide lines and Orissa Govt. Land Settlement Act, 1962 and Orissa Govt. Land Settlement Rules, 1983.

The then Tahasildar, Chhendipada taking into consideration of pre-requisites i.e. Leasable kizam of non-forest Govt. land and no objection from the public, the Case record was processed and recommended for sanction of lease in favour of IDCO to his next higher authority i.e. Sub-Collector, Angul for onward transmission to the Collector, Angul .

As per OGLS Act & Rules, the Sub-Collector, Angul after examining the records and considering the matter, he has also recommended the Case record treating the case land as non-forest Govt. land to the Collector, Angul for sanction of lease of Ha.21.9360 or Ac.54.20 Govt. non forest land in favour of IDCO for establishment of R&R Colony.

It is a fact that after thorough verification of the lease proposal submitted by the Tahasildar, Chhendipada and recommended by the Sub-Collector,



BY
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Collector & District Magistrate
Angul

Angul and taking into consideration of the Govt. in R& DM Department 46814/R&DM dated, 18.11.2010, lease measuring an area of Ac.54.20 dec. non forest Govt. land in village Kosala as per the land schedule given below has been sanctioned in favour of CGM (P&A) IDCO, Bhubaneswar for construction of R&R Colony treating these plots are non-forest Govt. land vide District Office Order No. 1351 dated 03.6.2011. Copy of sanctioned order No. 1351 dated 03.6.2011 is enclosed herewith as **Annexure-G/3**.



Sl.No.	Name of Mouza	Kahata No.	Plot No.	Kisam	Area in Ha.
1	Kosala	1391 (AJA)	19/12187	UJJ	4.8563
2		1391	29	UJJ	1.3500
3		1391	33	UJJ	3.5500
4		1391	35/12188	UJJ	7.3257
5		1391	39	UJJ	2.5000
6		1391	23	Patita	0.0810
7		1391	24	Patita	0.1400
8		1391	25	Patita	0.2430
9		1391	26	Patita	0.5450
10		1391	27	Patita	0.2750
11		1391	28	Patita	0.1000
12		1391	32	Patita	0.9700
					Ha.21.9360 or Ac.54.20

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From the above sanction order, it reveals that Rs.15,000/- has already been paid by IDCO towards cost of 35 No's of Mango trees and Rs. 46,17,125/- has been paid to Orissa State Cashew Development Corporation, Ltd. Bhubaneswar towards cost of 3646 nos. of Cashew trees which were existing over the land

Collector & District Magistrate
Angul

in question. The land in question was utilized as Cashew Plantation and the Managing Director, Orissa State Cashew Development Corporation, Bhubaneswar (OSCDC) after receiving the cost of cashew tress, left the land and after that the land has been sanctioned in favour of IDCO. As such, the land in question was not Jungle, rather cashew plantation.

After sanction of lease, the land in question measuring an area of *Ha.21.9360 or Ac.54.20* has been handed over to the IDCO and User agency i.e. M/S NALCO for the purpose.

The petitioners have alleged before the Hon'ble NGT that the land in question attracts Forest Conservation Act, 1980 and without obtaining forest clearance under F.C Act, 1980, and the land has been handed over to IDCO for the purpose. Further the petitioners have alleged that the area pertaining to Hal Plot No.19,29,33,35,39,23,24,25,26,27,28,37 corresponds to Sabik Plot No. 6,9,10,12,76 under Sabik Khata No.1 of village Kosala which was Chhota Jungle Kisam land.

Further the petitioners have alleged that the case land has been changed from Jungle kisam to Puaratan Patita by virtue of a case bearing No. 612 of 1984 which violates the Forest Coservation Act, 1980.



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Collector District Magistrate
Angul

Hence, the Forest clearance is wanting before use of such land by the User agency.

In this connection, it may be stated here that on verification of Khata No.1 of village Kosala it reveals that Plot No. 6,9,10,12,& 76 were Chhota Jungle as per Sabik Record and the above plots have been changed to Puratan Patita vide RP Case No. 25244/1971 by the then Tahasildar, Chhendipada which is much prior to Forest Conservation Act,1980 came into force. The status of the proposed plots as on 25.10.1980 was Puratan Patita and the mutation proceeding Vide Mutation Case No.612 of 1984 is initiated only to implement the order passed in R.P No.25244 of 1971.

That, the allegations made by the petitioners that, the order of granting lease to the individuals were cancelled by the Sub-Collector-cum-appellate Authority by stating that, by the time Forest Conservation Act, 1980 came into force on 25.10.1980, the land continued as forest land and hence could not be put to non-forest use without approval of Central Government is not true because during the appeal proceeding against the lease cases the then Sub-Collector failed to appreciate the fact that, the suit land was changed to Puratan Patita Kisam land in the year,1971 in R.P Case No.25244/1971 which is much before the commencement of Forest Conservation Act,



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Collector District Magistrate
Angul

1980 and continued to stand in that same classifications.

Copy of ROR bearing Khatiyani No. 01 of village Kosala is enclosed herewith as **Annexure- H/3**.

The Govt. in R&DM Department G.O. No. 46814/R&DM dated, 18.11.2010 has clarified the procedure for diversion of forest land for non-forest use should be followed in respect of lands recorded in non-forest Kisam with a note of Sabik Kisam Jungle in the record of Rights finally published after 25.10.1980 i.e. the date on which the Forest(Conservation) Act, 1980 came into force.

Copy of Letter No. 46814/R&DM dated, 18.11.2010 is enclosed herewith as **Annexure- I/3**.

From the Sabik ROR Khata No.1 of village Kosala, it is revealed that the Kisam of all Plots of the said khata have been changed to "Puratan Patita" during the year 1971 as per RP Case No. 25244 of 1971 and there is no note of Sabik Kisam found in the remark note of ROR. As such, as on 25.10.1980, the Kisam of the proposed plots were Puratan Patita.

8. In view of above and as per the above Govt. G.O. No. 46814/R&DM dated, 18.11.2010, no forest



8/11/10

Collector District Magistrate
Angul

diversion proposal is required as it was non-forest Kisam land since the year 1971. Form the above narrated fact, it is revealed that the Land in question which has been sanctioned in favour of IDCO was not forest Kisam of land and no forest diversion proposal is required under Forest Conservation Act, 1980 for the purpose.

9. That, the deponent craves the leave of the Hon'ble Court to file fresh affidavit, if required in the interest of the lies.

10. That, the facts stated above are true to the best of my knowledge and belief and based on the official records.



Identified by

SM

Advocate

DEPONENT

Collector & District Magistrate
Angul

CERTIFICATE

Certified that cartridge papers are not available.

Cuttack

SM

Date:2024.

ADVOCATE

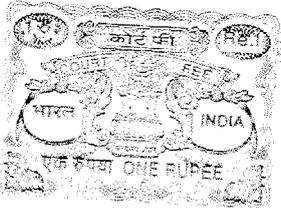
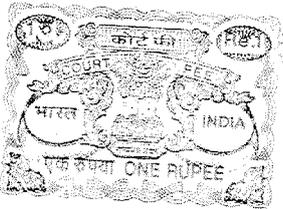
VERIFICATION

I, Md.Abdaal Akhtar, aged about 32 years, Son of M. Akhtar, at present serving as the Collector & District Magistrate, Angul, At/P.O./Dist.-Angul do hereby verify and state that the facts stated above in the affidavit are all based on official records and I signed on this verification being present in the office of my Advocate at Cuttack, on this the day of November, 2024.



By
Advocate

~~VERIFICANT~~
Collector & District Magistrate
Angul





Case No. 4390 of 13-11-2024
 Name of the party Md. Abdaal Akhtar
 Age 32 years M. Akhtar
 Residence Angul
 P. S. Angul
 Identified by ...
 Advocate appointed for the
 day i.e. 13th Nov, 2024 5.00 P.M.
 Stated on solemn affirmation
 that the contents of the affidavit
 are true to his knowledge & belief

(Signature)
 EXECUTIVE MAGISTRATE
 ANGUL

**PROCEEDING OF THE SUB-COMMITTEE MEETING OF RPDAC
HELD ON -13.10.08, AT AUCCB, CONFERENCE HALL, FOR
DIFERENT MINING & INDUSRTIAL PROJECT OF ANGUL
DISTRICT.**

Sri Girish S. N, IAS, Collector and Chairman of the Sub-Committee presided over the meeting. The list of participants is given at Annexure-I.

At the outset Collector, Angul welcomed all the participants and asked the LAO, Angul to start discussion on the pending issues of R&R matters & proposed common R&R plan for Angul District.

No.-(1) Approval of R&R sites:-

The members of the Sub-Committee have visited the following R&R sites on 4.10.08.

(I) NISHA

It was proposed that the displaced families of vill-Raijharan affected by JSPL(Mining), MIEL(Mining) & UCL(Mining) would be rehabilitated in vill-Nisha. On 4th Oct,08 the villagers of Nisha have objected before the members of the Sub-Committee that their agricultural land & other communal land have been acquired by different projects leaving their village Basti. Besides, MIEL is proposing to construct an Ash Pond in their village. Hence, it won't be possible to live in their village.

Sj. Nagendra Pradhan, MLA, Athmalik asked to prepare a village map & a village profile indicating the total land available, area under acquisition, position of Ash Pond, total no. of families, families in the displaced list & the no. of left out families in respect of vill-Nisha. Sj. R.K. Singh, MLA, Angul opined that the grievances of the host community should be redressed first. Sj. Dharmendra Pradhan, MP, Deogarh proposed that the host villagers should be adopted by participating companies. Collector emphasized that improvement of existing habitat of the host community can be taken up by all the participating companies proportionately. MIEL should re-align its ash pond to a safe distance from the village community.

The villagers of Raijharan unanimously requested the Hon'ble members of the Sub-Committee to take up their case for R&R sites at Village Nisha exclusively for their rehabilitation. The members of the Sub-Committee decided that the proposed R&R site at Nisha should be kept reserved for them.

It came up during discussion ~~34~~ that the people of Tangarasahi are demanding to resettle them elsewhere. It was agreed upon that if the people of Tangarasahi select an alternative R & R site and give their written willingness to resettle there, then it can be considered for approval. The L.A.O. Angul & the UCL authorities are requested to find out alternative site. The Sub Committee has no objection to people of Tangarasahi choosing an exclusive R & R site, separate from other family of Rajharan.

During the course of discussion it further came up that MIEL has directly purchased Ac. 234.00 of private land in contravention of existing laws. Collector instructed the ADM to issue show cause notice to M.I.E.L. After receipt of written reply from MIEL the matter shall be re-examined to protect the R&R benefit of the land losers and whether the provisions of OIR Act has been adhered to by the company in direct purchase.

(II) Kosala:-

On 4th Oct, 2008 the members of the Sub-Committee have also visited the proposed R&R site at Kosala for which written consent of villagers of Nandichhod was received who are going to be displaced by NALCO's Mining Project. The site was selected as an ideal site by the Sub-Committee.

Villagers of Nandichhod also demanded that their left out patch of Ac.70.00 approximately in vill-Kundajhari Jungle should also be acquired first. Besides, their village road should be renovated by NALCO.

(III) Fuljhari:-

The villagers of Jhintipal & Gopnathpur Jungle have given their consent earlier to settle at Fuljhari who are going to be displaced by Tata Spong Ltd. On 4th Oct, 2008 at the time of field visit of the Sub-Committee the above-villagers were present & expressed their willingness. The Sub-Committee members also approved the R&R site.

General:-

The LAO was asked to obtain written clearance from the CMPDI regarding the above sites coming under non-coal bearing areas.

No.-2 Common R&R plan for Angul District.

In the 2nd RPDAC held on 15/05/08, this matter came up for discussion which was proposed by JSPL, MIEL, UCL, KCM, NALCO, TSIL and Mahanadi Aban. It was deferred till next RPDAC. On 27th Sept, 08 in the Sub-committee meeting it came up for discussion again. Then it was decided to invite PSUs like MCL, NALCO & NTPC for wider participation and uniform applicability. Accordingly, representatives of NALCO, MCL & NTPC have participated along with RO, MCL & Spl LAOs of NALCO & MCL and Spl. LAO, NTPC.

Collector apprised that various components of Orissa R&R Policy-2006 have been indexed with effect from 01.04.08. This should be taken as the common minimum yardstick. All the Hon'ble members of the Sub-Committee and the representatives of all participating companies present unanimously agreed to it. It was felt necessary that the financial limits prescribed in the policy for various components need to be enhanced for better & effective implementation of the Orissa R&R policy in Angul District.

After detail discussion on each of the items the following unanimous decisions were taken for implementing a common R&R plan for industries & Mining projects of Angul District.

(1) Assistance for Self-relocation (8.I(e), 8.II.(e), 8.III(a), 8.IV(a))

Each of the displaced family who opts for self relocation else where other than the resettlement habitat shall be given one time cash grant in lieu of Ac.0.10 of homestead land to the tune of sum equal to twice the rate of acquisition of homestead land to be paid for Ac.0.10 of land.

(2) House Building Assistance (8.I(f), 8.II(f), 8.III(b), 8.IV(b))

Inside the approved site of the R&R colony, the project authority shall construct houses as per approved plan. The house shall be built with a minimum of 450 Sq. ft. plinth area, each house shall be fitted with electrical fittings & the electricity connection charge shall be borne by project authority. Water supply & sewerage system to be provided. Each house shall be constructed by project authorities themselves under direct supervision of the beneficiary. Rainwater harvesting structures should be provided.

Displaced families opting for self-relocation elsewhere outside R&R colony shall be given HBA to the tune of a sum equal to the rate to be arrived at for 450Sq. ft plinth area on standard P.W.D schedule of rate prevailing at the time of disbursement.

(3) Transportation (Shifting) Allowance (10(c))

Enhanced to Rs.5,000/-

(4) Maintenance Allowance (Para-10 (a))

Enhanced to Rs.5,000/- per month for one year from the date of actual vacation.

(5) Cow shed

There shall be no provision of temporary shed as given in para -10(b) of Orissa R&R policy-2006. Instead, one time cash grant of Rs.25,000/- for construction of cow shed is unanimously accepted. Payable to each Displaced Family.

(6) Additional Incentive for early shifting to the new R&R colony

A sum of Rs.25,000/- shall be disbursed to each of the displaced families on shifting their family to the new R&R house within one month of allotment of the house.

(7) Kitchen Garden Grant

After shifting to the new R&R colony one time cash grant of Rs.3,000/- shall be given to each displaced family.

(8) One time financial assistance in lieu of employment for Industries & Mining Projects of Angul District.

It was decided to call for information on project wise job profile from all the companies. After vivid discussions it was commonly agreed upon that the present package offered by NALCO to its land losers is the most progressive one. It should be circulated among all the members for taking a decision in the next Sub-Committee meeting. Copy of the NALCO package is enclosed herewith (Annexure-II).

No-4 Others Matters

(I) Villagers petition of Badkerajang & Badkerajang Jungle

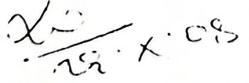
The grievance petition of villagers covers passing of award, land compensation & left out patch of Banaradihasahi. It was decided after discussion that the villagers will be given last opportunity for preparation of yadat through village notice fixing 18.10.08 to 28.10.08 in L.A.Os Office after which award shall be passed on merit. The rate of L.A compensation shall be as per the decision

taken in the sub-committee meeting held on 07.06.08. The left out patch of Banaradihasahi shall be acquired through L.A process.

- (2) Collector directed the L.A.O to take immediate steps for construction of RPDAC of the balance project & like UCL(Mining), TATA Sponge Iron Ltd(Mining), Bhushan(Mining), NALCO(Mining), MIEL(Industry), MIEL(Power), Jindal Thermal India (Power), Mahanadi Aban(Power), ESSAR Projects (Power) so that their R&R matters shall be cleared up.
- (3) Projects for which 4(1) has been notified after 15.05.06 i.e. after the date of publication of Orissa R&R Policy-2006 in the Gazette shall take up Socio-Economic survey in the UNDP/ R&R prescribed format, if not done earlier through and independent Govt. approved agency. Even if the projects who have done their Socio - Economic Survey earlier in the old format shall again do it in the UNDP / R & R format.
- (4) All companies should furnish all R&R information in the official Website of Govt. through NIC, Angul.
- (5) The Director R&R & the UNDP to be requested to organize a one day work shop at Angul to update the knowledge of Sub-Committee members, officials working in the field of R&R and all companies.

The meeting ended with vote of thanks presented by Sri B. Bilhore, O:A.S (I), ADM, Angul.

Encl:- Annexure- I & II


Collector, Angul.

**PROCEEDING OF 2nd RPDAC MEETING FOR THE UTKAL- E-
COAL BLOCK OF M/S NALCO HELD ON 07.02.2011 IN THE
DRDA CONFERENCE HALL, ANGUL**

Members present :- As per Annexure - I

The meeting was presided over by Sri P.K. Mohapatra, IAS, R.D.C (N.D) Sambalpur-cum Chairman, RPDAC.

At the outset the Collector and the Dist. Magistrate, Angul welcomed all the members and invitees present in the meeting and initiated the discussion on each item of Agenda.

1. Confirmation of the proceeding of last RPDAC meeting :-

Since no objection /protest has been raised by M/S NALCO on the decision of the last RPDAC meeting, the proceeding is confirmed.

2. Approval of Sub - Committee Report on fixation of Higher Compensation:-

The table below indicates the approved rate of market value of each kizam of land of each village. In addition, solatium @ 30% and additional compensation @ 12% per annum is admissible.

Kisam of land	Name of village Kosala	Name of village Gopinathpur Jungle	Name of village Kundajhari Jungle	Name of village Nandichhod	Name of village Korada
01	02	03	04	05	06
Area	7.73	22.64	55.26	316.91	141.197
S.A.J.S-I	-	1,13,312/-	-	5,74,840/-	-
S.A.J.S-II	-	1,13,312/-	-	5,05,859/-	-
S.A.J.S-III	-	1,10,800/-	-	5,05,859/-	-
TAILA	11,00,000/-	4,85,824/-	5,26,110/-	5,26,093/-	-
TAILA-I	-	-	-	-	4,21,428/-
TAILA-II	-	-	-	-	2,50,000/-
PATITA	7,50,000/-	4,49,202/-	5,26,110/-	5,26,093/-	-
GHARBARI	16,02,561/-	-	-	5,86,796	5,00,000/-
BAGAYAT-I	-	-	90,000/-	-	-
BAGAYAT-II	12,00,000/-	-	-	2,30,000/-	-
HARFASAL	-	-	-	-	4,20,000/-
SARAD-I	-	-	-	-	1,98,000/-
SARAD-II	-	-	-	-	1,98,000/-
SARAD-III	-	-	-	-	2,50,000/-

Out of above five villages the market value of village Kosala was confirmed without any modification. But as per decision in the last R.P.D.A.C meeting, the Sub-Committee examined the market value of other four villages Nandichhode alias

Chhendipada

Gopibalthavpur, Gopinathpur jungle, Kundajhan jungle and Korada and reviewed the result of negotiation between company proponents and villagers with regard to higher compensation.

The Sub-Committee suggested a negotiable common flat rate of Rs 11 lakh per acre for each Kisam of land in each village vide their proceeding dtd 22.11.2010 for approval by the RPDAC

The RPDAC approved such proposal of the Sub-Committee at flat rate of Rs.11 lakh for each Kisam of land of above four villages. The differential amount over the market value plus solatium and addtl compensation shall be paid in the shape of exgratia.

3. Rehabilitation and Resettlement issues :-

The R & R site for the 405 displaced families of village Nandichhode alias Gopibalthavpur and 12 families of Gopinathpur jungle has been selected at village Kosala. This site has also been approved in the last RPDAC basing on the report of Sub-Committee and consent of displaced families. The sub-Committee in their proceeding dtd. 22.11.2010 has submitted proposal to provide pillar structure house with 520 sqr feet plinth area and separate cow shed for each family in the R & R Colony.

The above proposal of the Sub-Committee is approved. Accordingly the Project Authorities should plan out to construct ideal R & R Colony for the displaced families with all infrastructure amenities.

4. Job Rehabilitation :-

Hon'ble M.P Sambalpur emphasized that Job -rehabilitation is a major rehabilitation for the displaced families of the project area. Unless the project authorities provide job to the eligible displaced family members as per R & R Policy,2006, non-cooperation of such displaced families causing hindrance in coming up of the project can not be ruled out.

The Hon'ble Chairman expressed that the displaced families of this mining project are coming under category 1.As per provision of R & R policy 2006, the eligible displaced families should be provided rehabilitation benefits. In consonance to II(B) para(2) of R.R. policy,2006, the authorities of mining project should notify their employment capacity sufficiently in advance.

5. Miscellaneous T.D.S:-

The project affected people are demanding the T.D.S on non-agricultural land should be borne by the project authorities.

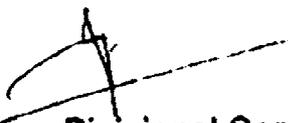
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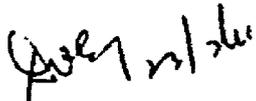
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Tahasildar
Chhendipada

The Chairman expressed that it is mandatory to pay TDS from the Compensation amount of non-agricultural land. The project Authorities may facilitate to get back the TDS amount of affected people in due course.

The meeting ended with vote of thanks to the Chair person


Revenue Divisional Commissioner
(ND) Sambalpur-Cum-Chairman
RPDAC



Collector, Angul



Tahasildar
Chhendipada

MEMBERS PRESENT IN THE RPDAC MEETING HELD ON 07.02.2011 AT
DRDA CONFERENCE HALL, ANGUL
NALCO / BAO

- 1) Amarnath Pradhan, Hon'ble M.P., Sambalpur
- 2) Khageswar Behera, Hon'ble M.L.A., Chhendipada
- 3) Santosh Kumar Naik, President, Zilla Parishada, Angul
- 4) Sudarshan Parida, Sub-Collector, Angul
- 5) Rajendra Kumar Singh, S.D.P.O., Angul
- 6) Nirmal Chandra Mishra, Sub-Collector, Talcher
- 7) S. Pradhan, Tahasildar, Chhendipada
- 8) Nilamadhab Bhui, Tahasildar, Banarpal
- 9) Dr. Jasmine Patnaik, L.O., IDCO
- 10) Ganeswar Nayak, Dist. Employment Officer,
- 11) Pradip Ranjan Choudhury, E.D. (S & P).
- 12) Soumya P. Patnaik, G.M. (UECB)
- 13) Ashok Kumar Sahu, G.M. (HRA)
- 14) Suresh Thaurani, M.D. Tata Sponge
- 15) Ujjwal Chaterjee COO, Tata Sponge
- 16) Sanjeev Tripathy, Manager (CP), Tata Sponge.
- 17) Ranjita Naik, Chairman, Banarpal
- 18) Joginath Sahu, Chairman, Chhendipada Block
- 19) Birabar Pradhan
- 20) S. K. Sharma
- 21) Pankaj Lochan Pradhan
- 22) Satrughana Pradhan
- 23) Paranananda Garnaik
- 24) Naba Kishore Pradhan
- 25) Ghanashyam Naik


Tahasildar
Chhendipada

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Annexure - C/3²⁰

TANASIL OFFICE: CHHENDIPADA.

No. 2729/Dt. 28-10-10

To

The Divisional Forest Officer,
Angul Division, Angul.

Sub: - Submission of D.L.C. report

Ref: This Office Letter No.2660 dt.20.11.09.

Sir,

In inviting a reference to the subject cited above, I am to inform you that the C.G.M. (P&A), IDCO, Bhubaneswar has applied for lease of following Govt. land in village-Kosala for Rehabilitation Colony by M/S NALCO Ltd. You were requested vide this office letter under reference to intimate this office whether the applied plots are coming under D.L.C which is yet to be received. You are once again requested to take steps on the matter for which this office will enable to processing the lease case. The land schedule with Hal and Sabik is given below

LAND SCHEDULE

Village	Sabik Khata No.	Sabik Plot No.	Kisam	Area (In acre)	Hal Khata No.	Hal Plot No.	Kisam	Area
Kosala	1	6	Puratan Patita	40.00	1389 (Rakhit)	19	Bagayat	24.3000
		9	-do-	50.48				
		6	-do-	40.00		29	Bagayat	1.3500
		10	-do-	32.09		33	Bagayat	3.5500
		10	-do-	32.09		35	Bagayat	11.1550
		76	-do-	130.78				
		12	-do-	21.38		39	Bagayat	2.5000
		6	-do-	40.00	1391 AIA	23	Patita	0.0810
		6	-do-	40.00		24	Patita	0.1400
		10	-do-	32.09				
		6	-do-	40.00		25	Patita	0.0810
		10	-do-	32.09				
		6	-do-	40.00		26	Patita	0.0810
		6	-do-	40.00		27	Patita	0.2750
		6	-do-	40.00		28	Patita	0.1000
		10	-do-	321.09		32	Patita	0.9700
		12	-do-	11.48				

Yours faithfully,

Tahasildar, Chhendipada.

Memo No. _____ (2)/Dt.

Copy submitted to the Collector, Angul/Sub-Collector, Angul for favour of kind information and necessary action.

Tahasildar, Chhendipada.

Memo No. _____ /Dt.

Copy forwarded to the C.G.M. (P&A), IDCO, Bhubaneswar for favour of information and necessary action.

Tahasildar, Chhendipada.

Tahasildar
Chhendipada

OFFICE OF THE HORTICULTURIST:
ANGUL

No. 430 18T. 17.5.10

To

The Tahasildar,
Chhendipada.

Sub: Enumeration and valuation
of Fruit bearing trees in
Kosaka Village under Cashew
Development Corporation field.

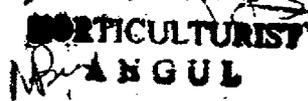
Ref: Joint Verification Report
dated, 15.5.10.

Sir,

With reference to your
above cited report, I am to
enclose herewith a detailed
Valuation Report of fruit bearing
|| trees (Only Mango) at Kosaka
village under the possession of
Cashew Development Corporation
field for your information and
necessary action.

Yours faithfully,


Tahasildar
Chhendipada


HORTICULTURIST
ANGUL
13/5 17.5.

Village - Kosala
 Block - Chhendipada
 Tahasil
 PROFORHA.

Srl. No.	Name of the Fruit bearing trees	Khata No.	Plot No.	No. of Trees existing	Age	Whether Commercially Non-Commercial	Value per plant as per approved rate	Remarks
1	MANGRO	1389	19 CP)	26 Nos.	21 Years Onwards	Non-Commercial	Rs. 4000/- Per plant	
2	-do-	1389	29	2 Nos.	15-20 Yrs.	-do-	Rs. 1500/-	-do-
3	-do-	1389	29	1 No.	21 Yrs. Onwards	-do-	Rs. 4000/-	-do-
4	-do-	1389	35 CP)	4 Nos.	15-20 Yrs.	-do-	Rs. 1500/-	-do-
5	-do-	1389	35 CP)	2 Nos.	21 Years Onwards	-do-	Rs. 4000/-	-do-

TOTAL TREES 35 Nos.

AGRICULTURIST
 M. S. ANGU L
 12/5/17.5.

Tahasildar
 Chhendipada

Joint verification plant census report
of Chakundapala Cashew plantation.

1. Date of Joint verification :- 4/3/2010
2. Name of the village :- Kosala.
3. Members present during time of demarcation.
(Name & designation given below)

Sri Rabinarayan Senapati : Revenue Inspector,
Brambambil circle
Chhendipada Tahasil.

Sri Hare Krishna Mohanty : Revenue Inspector
OSDC Uo. Ashubansari.

Sri N.C. Behera : Deputy Manager
NALCO Anugul.

Sri P. B. Dehury : - Do -

Sri Kedar Natha Nayak : L. I, IDCO
Anugul.

Sri Hare Krishna Nayak : Plantation -
Supervisor O.S.D.C,
Kosala wate.

Ref: Letter no. 571 dt. 2.3.2010 of
Tahasildar, Chhendipada.

ଉତ୍ପତ୍ତି ବିବରଣୀ

ଉତ୍ପତ୍ତିରୁ ଖାଲି ଉତ୍ପାଦନରୁ ମୌଜା: କୋଣାର୍କାଣ୍ଡ
ଶୁଭକ୍ଷ୍ମ ବିଭାଗ, କାଳି ଉତ୍ପାଦନ ବିଭାଗ, ବିଜୁ ଉତ୍ପାଦନ ବିଭାଗ
ଓ ଗାଣ୍ଡୁ ଆଲୁମିନିୟମ ଉତ୍ପାଦନ ଖନି କର୍ମାଳୟ ଉତ୍ପାଦନ
ଅଂଶ ୧- 4/3/2010

Tahasildar
Chhendipada

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କାନ୍ଥ ଗଠ ଥିବାର ଦେଖାଗଲା । ଉକ୍ତ ଉପାଦାନକୁ ମୂଲ୍ୟାଙ୍କନ
 କିମ୍ପା କାନ୍ଥ କିମ୍ପାକୁ ଉପାଦାନରେ କର୍ତ୍ତୃକରୁ । ଉପାଦାନ ୨୦୦୫
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 ଧୁ ମଧ୍ୟରେ ୨୦୦୫ ମସିହାରେ ଥିବା କାନ୍ଥ ଗଠ ପ୍ରାୟ ୧୨୩୨
 ଓ ୨୦୦୬ ମସିହାରେ ଥିବା କାନ୍ଥ ଗଠ ପ୍ରାୟ ୩୨୨୩ ବିଧା
 ସ୍ୱତନ୍ତ୍ର ୪୮୫୫ ବି ଗଠ ରୁପେ ଉପସ୍ଥାପନ ।

୧ ଉକ୍ତ କାନ୍ଥ ଉପାଦାନରେ ଜାଣିଲୁ ଆକ୍ରମିକମୁନ କିମ୍ପା
 ପୁନର୍ବାର ଧରୁଥାନ କିମ୍ପା ଗଠକିମ୍ପା କର୍ତ୍ତୃକୀ ପାଖୁ ନାହିଁ ଥିବା
 ଜାଗାରେ କିମ୍ପା ବିକ୍ରୟ କିମ୍ପାରେ ପ୍ରଦତ୍ତ କରୁ ଗଲା ।

୨ ଉପାଦାନକୁ କିମ୍ପା ପୂର୍ଣ୍ଣ ଜାଣିଲୁ ଆକ୍ରମିକମୁନ କିମ୍ପା ପୁନର୍ବାର
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୧	୨	୩	୪	୫	୬	୭
କୋଟା	1389	19	କାନ୍ଥକାମୁଚ	24.3000	4.8563	

ଉପରେ ଅନ୍ୟ କାନ୍ଥଗୋଟି ଉପସ୍ଥାପନକୁ ପୂର୍ଣ୍ଣ ମାତ୍ର ଗୋଟି
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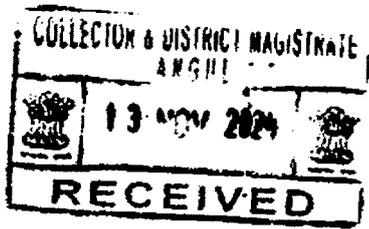
Tahasildar
Chhendipada

Kotanti
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K. N. M. S.
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OFFICE OF THE DIVISIONAL FOREST OFFICER: ANGUL DIVISION: ANGUL
At/Po/PS/Dist-Angul PIN-759122 Email I.D- dfoangul@gmail.com
No. 8946 /4F-MISC/Dated 12-11-2024

To

Shri Pratap Pritimaya, OAS (SAG)
Additional District Magistrate, Angul

Sub:-

Submission of Compliance report in OA NO.187 of 2024 filed by Shri Dillip Kumar Pradhan & others before the Hon'ble National Green Tribunal, Kolkata Bench.

Ref:-

Your Office Letter No. 5019/Judl./File No. : XVII-46/24 Dt.: 07.11.2024

Sir,

With reference to your letter No. cited under reference on the captioned subject and in compliance to Para No. 6, the report regarding the status of the land identified as an elephant pathway is furnished below.

That, previously this pathway was frequently used by elephants traveling from Jaltap RF to Koshala Research Station. From there, they would cross the road to reach Koshala Reserve Forest and proceed via Chakundapal DPF towards Chhendipada or Rajjharan. Due to this regular movement pattern, an "Elephant Crossing Zone" signboard was erected at the road crossing.

However, recent observations indicate significant changes in elephant movement patterns and behavior. Presently, elephants only infrequently travel to the Koshala section. When they do move from Jaltap RF to Koshala Research Station, they often avoid crossing the busy road and instead return to Brahmanibil before proceeding to the Santarabandh area. Over the past few years, elephant movement in this pathway has not been significant, and it is no longer used as a major corridor for migration between these regions.

This is for your information and necessary action.

Yours Faithfully,


Divisional Forest Officer
Angul Division


Tahasildar
Chhendipada

20/8/24
13.11.24

Just

OFFICE OF THE DIVISIONAL FOREST OFFICER: ANGUL DIVISION.

No. 7496 / Dated. 9.11.10

To

The Tahasildar, Chhendipada.

Sub:- Submission of DLC report.

Ref:- Your Letter No.2729 dt.28.10.2010
& No.2742 dt.29.10.2010.

Sir,

With reference to your above cited letters on the subject, it is to inform you that the plot No.261 under Khata No.1 of village Nandichhod @ Gopibalavpur is included the DLC report. But the other plots mentioned in village Kosala & Nandichhor @ Gopibalavpur are not included in D.L.C. report.

Yours faithfully,


Divisional Forest Officer
Angul Division.

Memo No. _____ / Dated. _____

Copy forwarded to the Addl. District Magistrate, Angul for information and necessary action with reference to his letter No.2218 dt.30.10.2010.


Divisional Forest Officer,
Angul Division.

Memo No. _____ / Dated. _____

Copy forwarded to C.G.M (P&A) IDCO, Bhuaneswar for information with reference to the memo No.2731 dt.28.10.2010 & 2744 dt.29.10.2010 of Tahsaildar, Chhendipada to his address.


Divisional Forest Officer,
Angul Division.


Tahasildar
Chhendipada

~~34~~ (30) Annexure - 9/3 250

DISTRICT OFFICE: ANGUL.

ORDER NO. 1351 /Rev. Dt. 03.6.2011.

In exercise of the powers conferred in G.O. No.28677/R. dt.27.08.81 of the Government in Revenue Department, sanction of lease of Government land to the extent of **Hc.21.9360 or Ac.54.20** as per schedule stated below in Village- Kosala under Chhendipada Tahasil is accorded in favour of the Chief General Manager (P&A), IDCO, Bhubaneswar for Rehabilitation & Resettlement Colony for the P.D.Fs. of Village Nandichhod Oraf Gopiballavpur by M/S NALCO Ltd. (Mining Project) subject to the terms conditions and payment of premium, ground rent and cess as mentioned below in addition to the terms and conditions prescribed in the lease deed issued in Revenue Department letter.No.49639/R dt.09.09.81.

1. The lessee shall have only the surface right over the land.
2. The demised land will be utilized for the purpose for which it is alienated and not diverted/transferred in favour of any individual or others for any purpose other than which it is alienated.
3. The land or any portion thereof shall revert to Government in Revenue Department free from all encumbrances and without payment of any cost there of in case the same is not utilized for the purpose for which it is alienated.
4. The lessee shall get the lease deed executed and registered at its own cost within six months from the date of this order failing which the sanction order will cease to operate.
5. The lessee shall mark the boundaries of the demised land and the keep the same free from encroachments.
6. The **Premium** of the demised land for an amount of **Rs.1,08,40,000/-** (Rupees One Crore Eight Lakh Forty thousand only) @ Rs.2,00,000/- per acre as prescribed in the Industrial Policy Resolution 2007 of Government issued in the Industries Department Resolution No.26115/I dt.03.12.2001, No-17462/I Dt.18.09.2003 and No-2020/I dt.28.1.2003 Revenue Department circular letter No. GE (GL)-S-52/03-38528/R. dt.5.8.03 will be actually paid by the Industries Department in the succeeding financial year i.e. 2006-2007 from the loan sanctioned by that Department in favour of the lessee for the purpose. After making necessary provision in their budget the Industries Department will sanction the loan in favour of the lessee. The amount of loan, so sanctioned will be credited by the Industries Department to the "Receipt Head" of the Revenue Department by transfer credit without making payment of the same through the lessee in cash.
7. The **Annual Ground Rent** for an amount of **Rs.13,11,640/-** (Rupees Thirteen Lakh Eleven thousand six hundred forty only) @ 1% of the area rate Rs.24,20,000/- (Rupees Twenty-four lakh twenty thousand only) per acre as per market value and **Cess of Rs.9,83,730/-** (Rupees Nine Lakh Eighty-three thousand seven hundred thirty only) @ 75% of the ground rent as provided in the Industrial policy of Govt. issued by Industries Department and the Government of Revenue Department stated above will be paid by the lessee from the date from which the sanction is accorded in its favour till the land or any portion and/ or structures, if any, constructed thereof by transferred/allotted/given on hire in favour any intending Industrial Entrepreneur, utilized by the lessee itself for which the land is/are taken. From the date of transfer/allotment on hire of the demised land or any portion thereof and/or building/shed, if any constructed thereof in favour of any Industrial Entrepreneur or utilization of the or any portion thereof by the lessee for the purpose for which it is alienated the annual ground rent will be realized @ 1% of the said area rate and cess will be realized @ 75% of the ground rent.

Dy
**Tahasildar
Chhendipada**

8. The lessee will intimate to concerned Tahasildar and the undersigned the date of transfer/allotment/giving on hire of the demise land or any portion thereof and/or buildings/shed constructed there on or utilization of the land and/or buildings/sheds constructed there on by itself for the purpose for which it is alienated for charging of the rent at the enhanced rate as stated above.
9. The lessee shall make payment of the cost of 35 Nos. of Mango tree growths amounting to Rs.15,000/- only in accordance with the provisions laid down in the Forest Fisheries and A.H. Department Notification No.30957 dated 14-11-77 (as per letter No.430 Dt.17.5.2010 of Horticulturist, Angul addressed to the Tahasildar, Chhendipada) and Rs. NIL towards the cost of buildings other structures/tanks etc. (As there is no standing trees and no building structure/tanks etc. on the area) standing/laying there on before execution of the lease deed. Orissa State Cashew Development Corporation Ltd., Bhubaneswar has relinquished the land after receiving the full compensation amount of Rs.46,17,125/- from IDCO, Bhubaneswar towards the cost of 4636 Nos. of Cashew trees.
10. Infringement of any of these condition and the terms and conditions provided in the lease deed will amount to violation of the terms and conditions of the lease and there upon the demised land shall revert back to Government in Revenue Department free from all encumbrances and without payment of any compensation either for the land or for the structures erected there on and for the improvement which might have been made to it.
11. The lessee shall make payment of Rs.10,84,000/- (Rupees Ten Lakh Eighty-four thousand) only towards **incidental charges** (establishment cost) @ 10% of the premium as per Govt. in Revenue Deptt. Notification No.57867/R. dt.16.11.2002 and as per Govt. in Revenue & D.M. Deptt. Notification No.5374/RDM dt.11.2.2010.
12. If the demised land comes under the notification of C.B.A. (A&D) Act in future, the Lessee shall obtain necessary permission from Govt. of India Ministry of Coal for right of way in respect of the said demised land.

LAND SCHEDULE

Village	Khata No.	Plot No.	Kissam	Are (in Hect.)
Kosala	1391 (A.J.A.)	19/12187	U.J.J.	4.8563
		29	-do-	1.3500
		33	-do-	3.5500
		35/12188	-do-	7.3257
		39	-do-	2.5000
		23	Patita	0.0810
		24	-do-	0.1400
		25	-do-	0.2430
		26	-do-	0.5450
		27	-do-	0.2750
		28	-do-	0.1000
		32	-do-	0.9700
		TOTAL		

Tahasildar
Tahasildar
Chhendipada

Collector
COLLECTOR, ANGUL.

OFFICE OF THE DIRECTOR ANGOUL
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By Fax

Government of Orissa
Revenue & Disaster Management Department

No. 46814 / R&DM, Dated the 18th November, 2010
GE(GL) S-76/10

From: Smt. B. N. Das
Special Secretary to Government

B. N. Das

To: The Collector, Angul

Sub: Government land recorded in non-forest kissam with a note of "Sabik kissam jungle" in the record of rights finally published after 25.10.1980 - application of Forest (Conservation) Act, 1980 - clarification regarding

Ref: 1. This Department letter No 31749/dtd 25.7.2008
2. Your letter No. 1396/Rew/dtd 14.7.2010

Sir,
With reference to your letter cited at sl 2 above on the aforementioned subject, I am directed to say that after careful consideration, it has been decided that the clarification issued in this Department letter No 31749/R&DM, dated 25.7.2008, in so far as, the same relates to the above-mentioned matter, may be treated as withdrawn.

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30/11

Pending further instructions in the matter, the procedure for diversion of forest land for non-forest use should be followed in respect of lands recorded in non-forest kissam with a note of "Sabik kissam jungle" in the record of rights finally published after 25.10.1980 and also in respect of lands recorded in forest kissam as on 25.10.1980 i.e. the date on which the Forest (Conservation) Act, 1980 came into force.

Yours faithfully,

Special Secretary to Government

A
PPT
29/11/10

B. N. Das
Tahasildar
Chhendipada

2/15

OFFICE OF THE DIVISIONAL FOREST OFFICER: ANGUL DIVISION: ANGULLetter No. **4590** / 65/DRP/2025/Dated. **30.05.2025**

To

Dr. T.H. Mahato,
Scientist 'E',
Regional Office, Bhubaneswar, MoEF & CC, Govt. of India.

Sub: - O.A. No. 187/2024 (EZ)-Dilip Kumar Pradhan & Another Vrs. State of Odisha & Others before the Hon'ble NGT, Kolkata, Eastern Zone – reg.

Ref: - Your letter No. 8(33)392/2024-FCE dt. 30.05.2025.

Sir,

With reference to the above letter on the captioned subject, please be informed that a detailed factual report on the aforementioned matter is furnished below.

1. The plot in question, as referenced in Original Application No. 187/2024 (EZ), does not fall within any notified Reserved Forest (RF) or Protected Forest (PF). It is pertinent to mention that the plots, as applied for by the Tahasildar, Chhendipada vide Letter No. 2729 dated 28.10.2010, situated in the villages of Kosala and Nandichor (also referred to as Gopiballavpur), are not included in the District Level Committee (DLC) report.
2. It is submitted that the applied plots were under plantation by the Odisha State Cashew Development Corporation, as per the report of the Tahasildar, Chhendipada (copy enclosed as *Annexure-I*).
3. As per available records, it is submitted that the lease of the said plot was cancelled by the then Sub-Collector-cum-Appellate Authority, Angul, on 04.04.1994. Subsequently, an area measuring 54.20 acres in village Kosala under Chhendipada Tahasil was allotted in favour of the Chief General Manager (P & A), IDCO, Bhubaneswar, for the establishment of a rehabilitation and resettlement colony for the Project Displaced Families (PDFs) of village Nandichor (also referred to as Gopiballavpur), by M/s NALCO Ltd. This allotment was made pursuant to the order of the then Collector and District Magistrate, Angul, vide Order No. 1351/Rev. dated 03.06.2011 (copy enclosed as *Annexure-II*).

It is further submitted that for the period between 1994 and 2011, no official records are available in this office regarding the status, validity, or legal standing of the cancellation order issued by the Sub-Collector-cum-Appellate Authority, Angul, nor is there any record of subsequent settlement or mutation in respect of the said plot.

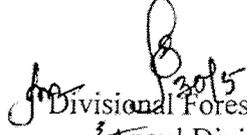
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4. The plot in question is located approximately 272 meters from the boundary of the Kosala Reserve Forest. It is further clarified that the said plot is not contiguous to the Kosala Reserve Forest.

This is for favour of your kind information and necessary action.

Encl:- As above.

Yours faithfully,


Divisional Forest Officer
Angul Division

land vide his Memo No.1646 dt.20.8.10. As R.O.R. has not corrected in favour of OSCDC the land is in Govt. khata and it is now fit for alienation in favour of IDCO.

Perused report of the R.K. furnished in this lease case record. From the R.O.R. verification report, it is found that the Plot No.19, 29, 33, 35 and 39 measuring an area of Hc.19.5820 under Khata No.1389 have been kept in Rakhit Khata with kism Kaju Bagayat. These applied plots are not in Jungle Kism. The IDCO authority has deposited the full compensation amount with the OSCDC Ltd. and after receiving the same the OSCDC Ltd has relinquish the land applied by IDCO for R.R. Colony for M/S. NALCO. Hence, the land kept in Rakhit khata is no longer required to keep as such and this can not be leased out unless these plots are de reserved.

G.N. is duly served in the village on 14.09.10 by beat of drum. No objection is received from any quarters within the proclamation period. Write a letter to D.F.O., Angul requesting to intimate this office whether the aforementioned plots are coming under D.L.C. or not Put up after receipt of D.L.C. report.

Dictated.

Tahasildar, Chhendipada

11.11.10

This case is taken up to govt. The applied land is in Rakhit Khata. To lease out the land this needs de-reservation from Rakhit to AIA. In the mean time the D.F.O. Angul has given D.L.C. report.

Shant a more case for de-reservation of the applied land.

Dictated

Tahasildar, Chhendipada

ଅନୁସୂଚୀ LIII-ଫାଉନ ନଂ. 321

[ଓଡ଼ିଶା ଅଭିବେଶ ପ୍ରକରଣ ପୁସ୍ତକ, 1964ର ପାଠାଗ୍ରାହୀ 207 (1) ବ୍ରହ୍ମଣ୍ୟ]
(CONTINUATION OF ORDER SHEET)

ଆଦେଶର ପ୍ରମିତ ସଂଖ୍ୟା ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କର ଆଦେଶ ଓ ସ୍ୱାକ୍ଷର	ଆଦେଶରେ କରାଯାଇଥିବା କାର୍ଯ୍ୟକ୍ରମର ନିରୂପଣ
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22/1/11
18/1/11

The C.G.M. (P & A), OIIDCO, IDCO Towers, Orissa Bhubaneswar has applied for lease of Govt. land measuring an area of H.21.9360 in Vill. Kosala as per the land schedule given below for R&R site by M/S. NALCO Ltd.

LAND SCHEDULE

Village	Khata No.	Plot No.	Area in Hect.	Kisam
Kosala	1389	19(P)	4.8563	Kaju Bagayat
		29	1.3500	Kaju Bagayat
		33	3.5500	Kaju Bagayat
		35(P)	7.3257	Kaju Bagayat
		39	2.5000	Kaju Bagayat
	1391	23	0.0810	Patita
		24	0.1400	Patita
		25	0.2430	Patita
		26	0.5450	Patita
		27	0.2750	Patita
		28	0.1000	Patita
		32	0.9700	Patita
		TOTAL		21.9360

Also perused the reports submitted by the R.I., Brahmanbil vide his letter No.29 Dt.2.3.10. It reveals from the report of R.I. that

- (i) Applied plots are with kisam Kaju Bagayat and Patita.
- (ii) These plots are free from encroachment
- (iii) The OSCDC has planted cashew trees over the applied plots.
- (iv) No Govt. Building, Train line, N.H. or H.T. Line passes over the plots.
- v) These plots were handed over to the OSCDC for cashew plantation.

Form LIII--ପାଠକ ନଂ. 321

[ଓଡ଼ିଶା ଅଭିଲେଖ ପ୍ରକରଣ ପୁସ୍ତକ, 1964ର ପାଠାଗ୍ରାହ 207 (1) ବ୍ରହ୍ମଣ୍ୟ]
(CONTINUATION OF ORDER SHEET)

ଆବେଦନ କ୍ରମିକ ସଂଖ୍ୟା ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କ ଆବେଦନ ଓ ସୂଚନା	ଆବେଦନରେ କରାଯାଇଥିବା କାର୍ଯ୍ୟାନୁଷ୍ଠାନର ବିବରଣୀ																											
1	2	3																											
	<p>The then Tahasildar, Sri K.Rout have visited the spot on dt26.10.10, conducted field enquiry in presence of the village gentries, and found the followings and I am agreed with his enquiry report.</p> <ol style="list-style-type: none"> 1. There is no sairat source over the said plots. 2. The OSCDC has planted cashew trees over the applied plots. 3. The land is free from encroachment and encumbrances. 4. There are no tower lines or railway line passing through this plot. <p>For leased out of the applied land of Ho.21,9360 pertaining to Khata No.1389 and 1391 of Village Kosala the OSCDC has planted cashew trees over the following land and depositing annual ground rent to this office:</p> <p style="text-align: center;">LAND SCHEDULE</p> <table border="1" data-bbox="343 981 1042 1211"> <thead> <tr> <th>Village</th> <th>Khata No.</th> <th>Plot No.</th> <th>Area in Hect.</th> <th>Kisam</th> </tr> </thead> <tbody> <tr> <td rowspan="5">Kosala</td> <td rowspan="5">1389</td> <td>19(P)</td> <td>4.6563</td> <td>Kaju Bagayat</td> </tr> <tr> <td>29</td> <td>1.3500</td> <td>Kaju Bagayat</td> </tr> <tr> <td>33</td> <td>3.5500</td> <td>Kaju Bagayat</td> </tr> <tr> <td>35(P)</td> <td>7.3257</td> <td>Kaju Bagayat</td> </tr> <tr> <td>39</td> <td>2.5000</td> <td>Kaju Bagayat</td> </tr> <tr> <td colspan="3" style="text-align: center;">TOTAL</td> <td>19.5820</td> <td></td> </tr> </tbody> </table> <p>For relinquishment of Govt. land in village-Kosala the Managing Director, OSCDC has requested for joint enumeration of cashew trees standing on the land to be conducted by the representatives of NALCO, IDCO, Chhendipada Tahasil and OSCDC Ltd for calculation of compensation towards cost of cashew trees. A joint enumeration of cashew trees has been made with the aforesaid officials on 4.3.10. The M.D., OSCDC Ltd. has given a compensation claim towards cost of cashew trees for Rs.48,24,318/- to IDCO and on the direction of IDCO authority the NALCO authority has deposited the demanded amount with OSCDC. After receiving the demanded funds the OSCDC Ltd has relinquish the land applied by IDCO for R.R. Colony for M/S. NALCO (copy attached).</p>	Village	Khata No.	Plot No.	Area in Hect.	Kisam	Kosala	1389	19(P)	4.6563	Kaju Bagayat	29	1.3500	Kaju Bagayat	33	3.5500	Kaju Bagayat	35(P)	7.3257	Kaju Bagayat	39	2.5000	Kaju Bagayat	TOTAL			19.5820		
Village	Khata No.	Plot No.	Area in Hect.	Kisam																									
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TOTAL			19.5820																										

ଅନୁସୂଚୀ LIII--ଫାର୍ମ ନଂ. 321

[ଓଡ଼ିଶା ଅଭିଲେଖ ପ୍ରକରଣ ପୁସ୍ତକ, 1964ର ପାରାଗ୍ରାଫ 207 (1) ଦ୍ୱୟ]
(CONTINUATION OF ORDER SHEET)

ଆବେଶର କ୍ରମିକ ସଂଖ୍ୟା ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କ ଆବେଶ ଓ ସ୍ୱାକ୍ଷର	ଆବେଶରେ କରାଯାଇଥିବା କାର୍ଯ୍ୟନୁଷ୍ଠାନର ବିବରଣୀ
1	2	3

Perused report of the R.K. furnished in the lease case record. From the R.O.R. verification report, it is found that the Plot No.19, 29, 33, 35 and 39 measuring an area of Hc.19.5820 under Khata No.1389 have been kept in Rakhit Khata with kisam Kaju Bagayat. These applied plots are not in Jungle Kisam.

The IDCO authority has deposited the full compensation amount with the OSCDC Ltd. and after receiving the same the OSCDC Ltd has relinquish the land applied by IDCO for R.R. Colony for M/S. NALCO. Hence, the land kept in Rakhit khata is no longer required to keep as such and this can not be leased out unless these plots are de-reserved. G.N. is duly served in the village on 14.09.10, which is enclosed, in this case record for reference. No objection is received from any quarters within the stipulated period.

In the meantime, the Revenue Misc. Case No.42/10-11 has been returned back from District Office after approval of the De-reservation proposal from "Kaju Bagayat" kisam to "Urnata Jojana Jogya" kisam. The R.O.R. has been corrected accordingly; a copy of the said R.O.R. is enclosed with the case record. (Rev. Misc. case No. 42/10-11 attached)

LAND SCHEDULE

Village	Khata No.	Plot No.	Area In Hect.	Kisam
Kosala	1391	19/12187	4.8563	U.J.J
		29	1.3500	U.J.J
		33	3.5500	U.J.J
		35/12188	7.3257	U.J.J
		39	2.5000	U.J.J
		23	0.0818	U.J.J
		24	0.1400	U.J.J
		25	0.2430	U.J.J
		26	0.5450	U.J.J
		27	0.2750	U.J.J
		28	0.1000	U.J.J
		32	0.9700	U.J.J
		TOTAL		

Form No. 321

[ଓଡ଼ିଶା ଅଭିଭୋଗ ପ୍ରବର୍ତ୍ତନ ସୂଚକ, 1964ର ପାରାଗ୍ରାଫ 207 (1) ବ୍ରହ୍ମଣ]
(CONTINUATION OF ORDER SHEET)

କେଉଁ କ୍ରମିକ ଅଂକ୍ଷର ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କ ଆଦେଶ ଓ ସ୍ୱାକ୍ଷର	ଆଦେଶରେ କରାଯାଇଥିବା କାର୍ଯ୍ୟନୁଷ୍ଠାନର ବିବରଣୀ
1	2	3
	<p>As per memo No.7496 dt.9.11.10 these plots are not coming under D.L.C. report.</p> <p>The IDCO is liable to pay total amount of Rs.1,12,19,370/- only, towards premium of Rs.1,08,40,000/- @ 2.00 lakh per acre as per Orissa Industrial Policy,2007 (copy enclosed) , Ground rent of Rs.13,11,640/- (@ 1% of land value of Rs.24,20,000/- per acre as per letter No.936 dt.2.8.10 of BOR, Cuttack), Cess of Rs.9,83,730/- (@ 75% of Ground rent) and Incidental Charges of Rs.10,84,000/- @10% of premium Rs. per Govt. in Revenue Dept. Notification No.57865/R. dt.16.11.2002. An amount of Rs.280/- has been realized from IDCO, BBSR towards measurement fees vide M.R. No.271815/14 dt.28.10.10.</p> <p>Send the case record to the Sub-Collector, Angul for sanction of lease in favour of IDCO, BBSR as the Collector is competent to sanction any extent of land in favour of IDCO.</p> <p>Typed to my dictation & corrected by me.</p> <p>Tahasildar, Chhendipada</p>	<p>Dictated</p> <p>Tahasildar, Chhendipada</p>

PROCEEDING OF THE SUB-COMMITTEE MEETING OF RPDAC HELD ON 13.10.08, AT
AUCCB, CONFERENCE HALL, FOR DIFFERENT MINING & INDUSTRIAL PROJECT OF
ANGUL DISTRICT.

Sri Girish S.N, IAS, Collector and Chairman of the Sub-Committee presided over the meeting. The list of participants is given at Annexure- I.

At the outset collector, Angul welcomed all the participants and asked the LAO, Angul to start discussion on the pending issues of R&R matters & proposed common R&R plan for Angul District.

NO.- (1) APPROVAL OF R&R SITES: -

The members of the Sub-Committee have visited the following R&R sites on 04.10.08.

(I) NISHA

It was proposed that the displaced families of village Rajjharan affected by JSPL(Mining), MIEL(Mining) & UCL(Mining) would be rehabilitated in vill- Nisha. On 4th Oct,08 the villagers of Nisha have objected before the members of the Sub-Committee that their agricultural land & other communal land have been acquired by different projects leaving their village Basti besides, MIEL is proposing to construct on Ash Pond in their village. Hence it won't be possible to live in their village.

Sj. Nagendra Pradhan, MLA, Athmalik asked to prepare a village map & a village profile indicating the total available area under acquisition, position of Ash Pond, total no. of families, families in the displaced list & the no. of left out families in respect of vill- Nisha. Sj. R.K Singh, MLA, Angul opined that the grievances of the host community should be redressed first. Sj. Dharmendra Pradhan, MP, Deogarh proposed that the host villagers should be adopted by participating companies. Collector emphasized that improvement of existing habitat of the host community can be taken up by all the participating companies proportionately. MIEL should re-align its ash pond to a safe distance from the village community.

The villagers of Rajjharan unanimously requested the Hon'ble members of the sub-committee on 04.10.08 to reserve the selected R&R site at village- Nisha exclusively for their rehabilitation since no suitable stretch of alternative land is available in the nearby locality. Hence, it was decided that the proposed R&R site at Nisha should be kept reserved for them.

It came up during discussion that the people of Tangarasahi are demanding to resettle them elsewhere. It was agreed upon that if the people of Tangarasahi select an alternative R&R site and give them written willingness to resettle there, then it can be considered for approval.


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The L.A.O. Angul & the UCL authorities are requested to find out alternative site. The sub-committee has no objection to people of Tangarasahi choosing an exclusive R&R site, separate from other family of Rajjharan.

During the course of discussion it further came up that MIEL has directly purchased Ac. 234.00 of private land in contravention of existing laws. Collector instructed the ADM to issue show cause notice to M.I.E.L. After receipt of written reply from MIEL the matter shall be re-examined to protect the R&R benefit of the land losers and whether the provisions of OLR Act has been adhered to by the company in direct purchase.

(II) Kosala: -

On 4th Oct, 2008 the members of the sub-committee have also visited the proposed R&R site at Kosala for which written consent of villagers of Nandichhod was received who are going to be displaced by NALCO's mining Project. The site was selected as an ideal site by the sub-committee.

Villagers of Nandichhod also demanded that their out patch of Ac.70.00 approximately in vill- Kundajhari Jungle should also be acquired first. Besides, their village road should be renovated by NALCO.

(III) Fuljhari: -

The villagers of Jhintipal & Gopinathpur jungle have given their consent earlier to settle at Fuljhari who are going to be displaced by Tata Spong Ltd. On 4th Oct, 2008 at the time of field visit of the sub-committee the above villagers were present & expressed their willingness. The Sub-committee members also approved the R&R site.

General: -

The LAO was asked to obtain written clearance from the CMPDI regarding the above sites coming under non-coal bearing areas.

NO.-2 COMMON R&R PLAN FOR ANGUL DISTRICT.

In the 2nd RPDAC held on 15/05/08, this matter came up for discussion which was proposed by JSPL, MIEL, UCL, KCM, NALCO, TSIL and Mahanadi Aban. It was deferred till next RPDAC. On 27th Sept, 08 in the sub-committee meeting it came up for discussion again. Then it was decided to invite PSUs like MCL, NALCO & NTPC for wider participation


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and uniform applicability. Accordingly, representatives of NALCO, MCL & NTPC have participated along with RO, MCL & Spl LAOs of NALCO & MCL and SPL LAO, NTPC.

Collector apprised that various components of Orissa R&R Policy-2006 have been indexed with effect from 01.04.08. This should be taken as the common minimum yardstick. All the Hon'ble members of the sub-committee and the representatives of all participating companies present unanimously agreed to it. It was felt necessary that the financial limits prescribed in the policy for various components need to be enhanced for better & effective implementation of the Orissa R&R policy in Angul District.

After detail discussion on each of the items the following unanimous decisions were taken for implementing a common R&R plan for industries & Mining projects of Angul District.

(1) Assistance for Self-relocation (8. I(e), 8. II(e), 8.III(A), 8.IV(a)

Each of the displaced family who opts for self-relocation elsewhere other than the resettlement habitat shall be given one time cash grant in lieu of Ac.0.10 of homestead land to the tune of sum equal to twice the rate of acquisition of homestead land of the project for Ac. 0.10 of land.

(2) House Building assistance (8.I(f), 8.II(f), 8.III(b), 8.IV(b)

Inside the approved site of the R&R colony, the project authority shall construct houses as per approved plan. The house shall be built with a minimum of 450 Sq.ft. plinth area, each house shall be fitted with electrical fittings & the electricity connection charges shall be borne by project authorities, water supply & sewerage system to be provided, each house shall be constructed by project authorities themselves under direct supervision of the beneficiary. Rainwater harvesting structures should be constructed.

Displaced families opting for self-relocation elsewhere outside R&R colony shall be given HBA to the tune of a sum equal to the rate to be arrived at for 450 Sq. ft plinth area on standard P.W.D schedule of rate prevailing at the time of disbursement.

(3) Transportation (Shifting) allowance (10(c)

Enhanced to Rs. 5000/-.


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(4) Maintenance Allowance (Para- (10(a))

Enhanced to Rs. 5000/- per month for one year from the date of actual vacation.

(5) Cow shed

There shall be no provision of temporary shed as given in para – 10(b) of Orissa R&R policy-2006. Instead, one time cash grant of Rs.25,000/- for construction of cow shed is unanimously accepted. Payable to each Displaced Family.

(6) Additional Incentive for early shifting to the new R&R colony.

A sum of Rs. 25,000/- shall be disbursed to each of the displaced families on shifting their family to the new R&R house within one month of allotment of the house.

(7) Kitchen Graden Grant

After shifting to the new R&R colony onetime cash grant of Rs. 3,000/- shall be given to each displaced family.

(8) Onetime financial assistance in lieu of employment for Industries & Mining Projects of Angul District.

It was decided to call for information on project wise job profile from all the companies. After vivid discussions it was commonly agreed upon that the present package offered by NALCO to its land losers is the most progressive one. It should be circulated among all the members for taking a decision in the next sub-committee meeting. Copy of the NALCO package is enclosed herewith (Annexure-II).

NO-4 OTHER MATTERS.**(1) Villagers petition of Badkerajang & Badkerajang Jungle**

The grievance petition of villagers covers passing of award, land compensation & left out patch of Banaradihasahi. It was decided after discussion that the villagers will be given last opportunity for preparation of yadat through village notice fixing 18.10.08 to 28.10.08 in L.A. Os office after which award shall be passed on merit. The rate of L.A compensation shall be as per the decision taken in the sub-committee meeting held on 07.06.08. The left-out patch of Banaradihasahi shall be acquired through L.A process.

(2) Collector directed the L.A.O to take immediate steps for construction of RPDAC of the balance project & like UCL(Mining), TATA Sponge Iron Ltd(Mining), Bhusan(Mining),


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NALCO(Mining), MIEL(Industry), MIEL(Power), Jindal Thermal India (Power), Mahanadi Aban (Power), ESSAR Projects (Power) so that their R&R matters shall be cleared up.

(3) Projects for which 4(1) has been notified after 15.05.06 i.e. after the date of publication of Orissa R&R Policy-2006 in the Gazette shall take up Socio-Economic survey in the UNDP/ R&R prescribed format, if not done earlier through and independent Govt. approved agency. Even if the projects who have done their Socio- Economic Survey earlier in the old format shall again do it in the UNDP/ R&R format.

(4) All companies should furnish all R&R information in the official website of Govt. through NIC, Angul.

(5) The Director R&R & the UNDP to be requested to organize a one day work shop at Angul to update the knowledge of Sub-committee members, officials working in the field of R&R and all companies.

The meeting ended with vote of thanks presented by Shri B. Bilhore, O.A.S (I), ADM, ANGUL.

Encl:- Annexure- I & II

Collector, Angul.


Divisional Forest Officer
Angul, Division

Translation Copy

Joint verification plant census report of Chakundapala Cashew Plantation

1. Date of Joint verification : 04.03.2010
2. Name of the Village : Kosala
3. Member Present during time of demarcation
(Name & designation given below)
 - Sri Rabinarayan Senapati : Revenue Inspector, Bramhanbil Circle
Chhendipada Tahasil
 - Sri Hare Krushna Mohanty : Revenue Inspector,
OSCDC Ltd. Bhubaneswar
 - Sri N.C. Behera : Deputy Manager
NALCO, Angul
 - Sri P.B. Dehury : -----do-----
 - Sri Kedar Natha Nayak : L.I, IDCO, Angul
 - Sri Hare Krushna Nayak : Plantation-
Supervisor O.S.C.D.C, Kosala Unite

Ref: Letter No.571 dt.02.03.2010 of Tahsildar, Chhendipada

Investigation details

The above-mentioned Cashew orchards in mouza: Kosala, in the presence of the officials of the Revenue Department, Cashew Development Corporation, Industrial Development Corporation and National Aluminum Corporation, cashew trees were found in the following tahsil on dt. 04.03.2010. The said garden was handed over to the Cashew Corporation by the Department of Soil Conservation. The garden was found to be planted cashew seedlings on an area of 20.00 acres in 2005 and 38.00 acres in 2007. Among these, the number of cashew trees in 2005 is 3,223 compared to 1932 and 2007, for a total of 4,855 trees.

The details of the site where the National Aluminum Corporation is going to construct houses for rehabilitation in the said cashew orchard are given below.

The amount of scheduled land used for rehabilitation plan of National Aluminum Corporation from the below cashew orchids are

Name of Village	Khata No.	Plot No.	Kisham	Total Cashew nut (in Hector)	Land going for rehabilitation and housing construction	Remarks
1	2	3	4	5	6	7
Kosala	1389	19	Cashew orchard	24.3	4.8563	

Subsequently, the total cashew area of the other 12 scheduled plots is 21.9360 hectares or 54.20 dismil. A copy of the said scheduled land (issued by I.D.C.O. Department) is attached. It was revealed that a map with land schedule was also attached.


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 Angul, Division



Amrita Pandey <amritalegal@gmail.com>

Re: Counter affidavit O.A 187-2024 Dilip Kumar Pradhan & Another Vs State of Odisha & Others

1 message

Amrita Pandey <amritalegal@gmail.com>

Tue, Jul 29, 2025 at 12:21 PM

To: Bidesh Behera <bidesh.behera@gmail.com>, Sankar Pani <sankarprasadpani@gmail.com>, Pronoy Mohanty <pronoymohanty@gmail.com>

Cc: Samapika Mishra <adv.samapika@gmail.com>, Judicial Section <ngtjudicial-kolkata@gov.in>, ngtezbjudicial@gmail.com, ngtezb.filling.judicial@gmail.com

Respected All,

Re: OA No. 187 of 2024

Dilip Kr Pradhan Vs State of Odhisa & Ors.

Please find attached herewith the counter affidavit after clearing the defects and the receipt dated 3.7.2025 whereby the counter affidavit was filed after clearing the defects.

I shall again re-file the counter affidavit as the same was not on record today before the Hon'ble Tribunal.

This is for your kind information and record.

Warm Regards,

Amrita Pandey

On Wed, Jun 18, 2025 at 9:18 AM Bidesh Behera <bidesh.behera@gmail.com> wrote:

Noted and Received. Thank You

On Tue, Jun 17, 2025, 7:08 PM Amrita Pandey <amritalegal@gmail.com> wrote:

Respected All

Re: IA No of 2025

OA No. 187 of 2024

Dilip Kr Pradhan Vs State of Odhisa & Ors.

This is in reference to the above mentioned matter. Please find attached herewith the advance e-copy of the IA filed on behalf MOEF&CC for necessary orders. The date as when the matter shall be appearing and the case number shall be intimated/communicated once the same is made available by the department.

This is for your information and record.

Please accept and acknowledge the same.

Warm Regards

Amrita Pandey

Advocate

M: 9830609262

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Amrita Pandey

Advocate

2 attachments **COUNTER (1) (1).pdf**
19541K **reciept-file-2.pdf**
49K